

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Application No.09 of 2017

BETWEEN :

Mr. Y.V. Pratap Reddy,
S/o. Y.V. Naga Reddy,
No.1-137, Reddyvari Street, Thondur, Cuddapah,
Andhra Pradesh – 516 401.

...Applicant

AND

1. The Union of India,
Represented by its Secretary,
Ministry of Environment and Forests,
New Delhi and 8 Others

...Respondents

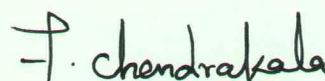
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Dated at Chennai on this the 17th day of September, 2021.


Counsel for 9th Respondent

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BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Application No.09 of 2017

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Mr. Y.V. Pratap Reddy,
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ADDITIONAL AFFIDAVIT FILED BY THE 9th RESPONDENT

I, Chindanur Srinivas Ramadas, son of Mr.Chindanur Ramadas, aged about 49 years, having my office at M/s. Esteem Energy Private Limited, Ground Floor, 17B, Vengal Rao Nagar, Hyderabad do hereby solemnly affirm and sincerely state as follows:-

1. I am the Director of the 9th Respondent Company, i.e., M/s. Esteem Energy Pvt. Ltd., having its Registered Office at Ground Floor, 17B, Vengal Rao Nagar, Hyderabad.
2. I have been duly authorized by a Board Resolution dated 02.01.2017, empowering me among other things to do all that is necessary to defend this application before this Tribunal. I am well aware of the facts and circumstances of the case.
3. I submit that in view of the various false submissions made by the Petitioner and in light of the incorrect portrayal of true facts by the 6th and 7th Respondents, I am compelled to file this Affidavit to bring on record the further facts which would go to show that the Petitioner has not only suppressed the facts and furthermore would how that the Respondent has carried out the activities in conformity with law.

For Esteem Energy Pvt. Ltd.


Authorized Signatory



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4. I submit that the Energy (RES) Department of the Government of Andhra Pradesh passed G.O.(Ms).No.48, dated 11.04.2008 and G.O.(Ms).No. 99 dated 09.09.2008, with the object of encouraging optimum utilization of the available wind power potential in the State by facilitating adoption of State of art technology through private participation. Following the same a proposal vide letter date 28.03.2013 was sent by this Respondent and principal sanction for the allotment of 19.50 MW and a subsequent 6.42 MW Capacity Wind Power Project was issued by the New and Renewable Energy Development Corporation of Andhra Pradesh (NREDCAP), which is the Government of Andhra Pradesh agency tasked with the authority to facilitate optimum utilization of the available wind power potential in the State and permissions were given by the Government of Andhra Pradesh to hand over Government lands as per the AP Wind Policy, 2015 to NREDCAP and in turn Private Developers.

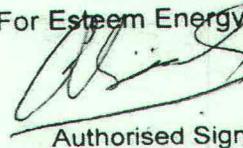
5. I submit that the total project cost amounts to Rs.2,19,00,00,000/- (Rupees Two Hundred and Nineteen Crores only) and the same is funded through a term loan of Rs. 1,64,25,00,000/- (Rupees One Hundred and Sixty Four Crores Twenty Five Lakhs only). The promoter's contribution amounts to Rs.54,75,00,000/- (Rupees Fifty Four Crores Seventy Five Lakhs only) and the Loans outstanding as on date is Rs.1,49,33,00,000/- (Rupees One Hundred and Forty Nine Crores Thirty Three Lakhs only). As can be seen, only a sum of Rs.14,08,00,000/- (Rupees Fourteen Crores Eight Lakhs only) has been repaid which is about 8.57 % of the total loan. The IRR for the projects is very long and even to break even it takes several years.

6. I submit that a total of 376,712,300 kwh/units of Energy have been generated from October 2016 to August 2021. The power generated is being sold to different companies at different tariffs. Presently power is being supplied after entering into wheeling & banking agreements with APTRANSCO. The companies being supplied with power now are:- A One Steels India Pvt. Ltd.; Brakes India Ltd.; Malladi Drugs & Pharmaceuticals; and Nelcast Ltd.

7. I submit that according to the International Energy Agency (IEA), an average value for 600g/kWh carbon dioxide reduction will be obtained from wind generation. Considering Atria project generation, as on date at a total of

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For Esteem Energy Pvt. Ltd.



Authorised Signatory



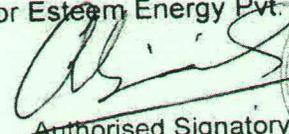
376,712,300 kwh/units, CO2 reduction is calculated at 249152.52 tons (0.249 million tons of CO2). The Green Energy / Power that is generated has resulted in substantial international progress while at the same time maintaining environmental equilibrium by reducing dependency on fossil fuels.

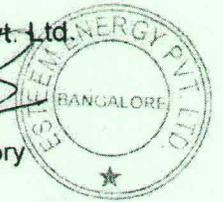
8. I submit that the additional typed set of papers filed herewith is essential to be relied upon to establish that this Respondent has carried out all the activities in conformity with law and that there was not violation, whatsoever, on their part. In fact, the directives of NREDCAP were followed both in letter and spirit. These documents are also essential for just conclusion of the case and hence I may be permitted to file additional documents.

I therefore pray that this Hon'ble Tribunal may be pleased to permit the 9th Respondent to place the additional documents listed hereunder on record in and thus render justice.

Dated at Chennai, on this the 17 day of September, 2021.

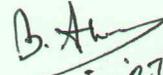
For Esteem Energy Pvt. Ltd.


 Authorised Signatory



Before Me

Solemnly affirmed at Chennai on this the 17 day of September, 2021 and signed his name in my presence.


 MS 27/7/2019
 Advocate

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BETWEEN :

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ADDITIONAL AFFIDAVIT
FILED BY THE 9TH RESPONDENT

M/s Rajnish Pathiyil
Counsel for 9th Respondent

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GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Clean and Green Energy – Development of Wind Power in Andhra Pradesh – New Wind Power Policy – Orders Issued.

=====

ENERGY (RES) DEPARTMENT

G.O. Ms. No.48

Date: 11.04.2008

ORDER:

Fast depletion of fossil fuels, increasing demand for electricity, increase in green house emissions and global warming have necessitated promotion of generation of energy through Non-conventional energy (NCE) and renewable sources. Amongst NCE sources, Wind is an important source of energy.

2. As per the survey of the Centre for Wind Energy Technology (C-WET), Ministry of New and Renewable Energy, Government of India, Andhra Pradesh has a potential of about 2100 MW of Wind Energy, of which 107 MW has been harnessed and for another 346 MW, projects are under implementation. Government of Andhra Pradesh have been promoting Wind Energy with private participation. Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd., (NEDCAP) has been designated as Nodal Agency to approve projects upto 20 MW capacity. Government is allotting Government land to the private developers for setting up of wind farms. Keeping in view the commitment of the Government to promote non-polluting sources of energy and to accelerate harnessing the wind potential of the State, Government hereby introduce the new policy for ***DEVELOPMENT OF WIND POWER IN ANDHRA PRADESH.*** The policy comprehensively covers the following:-

- i) Tariff determination
- ii) Allotment of Potential Sites
- iii) Wheeling Charges and allied issues

3. The objective of this policy is to encourage optimum utilization of the available wind power potential in the State by facilitating adoption of State of art technology through private participation, balancing the interest of the customers and the developers.

4) Operative Period:

This policy shall come into operation from the date of issue of this order and will be applicable to Wind Power Plants coming up henceforth and for a period of 10 years from the date of this policy, unless superseded or modified by any other order.

This Policy supersedes all previous Government Orders issued related to the wind power except the Government orders which are specifically mentioned in this Policy. After this policy comes into effect all new approvals, PPAs, Wheeling Agreements etc., will be granted/executed only under this Policy. However, the existing Power Purchase Agreements and Wheeling Agreements shall continue to be

Contd. P.2.

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applicable to existing Wind Power Projects and they shall abide by the terms and conditions mentioned therein.

5) Eligible Developers:

Wind Farm developers, Wind Energy Generator manufacturers, Government owned companies, Private Companies, Joint Venture Companies and Private Investors would be eligible developers under this policy.

6) Eligible Wind Farm:

Wind Farms of an Eligible Developers would be eligible, if it satisfies the following conditions:

- i) The WEGs installed should be new and match the specifications issued by C-WET from time to time.
- ii) Minimum turbine capacity of WEGs proposed for installation would not be less than 225 KW.
- iii) Eligible Developers shall enter into all applicable agreements as per the guidelines issued by the Andhra Pradesh Electricity Regulatory Commission from time to time.

7) Definition:

Following expressions would have meanings assigned to them as follows unless the context otherwise requires:

- i) "COD" means 'Commercial Operation Date'
- ii) "Commission" means 'Andhra Pradesh Electricity Regulatory Commission.'
- iii) "C-WET" means 'Center for Wind Energy Technology'
- iv) "Developer or Eligible Developer" means an entity which develops Wind Farms and as detailed in clause 'Eligible Developers' of this policy
- v) "Eligible Wind Farm" means a Wind Farm as detailed in Eligible Wind Farm clause of this policy
- vi) "Investor" means a body interested in investing in a Wind Farm
- vii) "DISCOM/DISCOMs" means respective electricity distribution companies of Andhra Pradesh (APCPDCL, APSPDCL, APEPDCL, APNPDCL).
- viii) "Manufacturer" means manufacturer of WEGs(Wind Energy Generator)
- ix) "Billing Month" means the period between two successive meter-reading dates, as provided in PPA or Wheeling Agreement.

: 3 :

- x) "NEDCAP" means Non-Conventional Energy Development Corporation of Andhra Pradesh.
- xi) "State" and "Government" means, the State of Andhra Pradesh and the Government of Andhra Pradesh, respectively
- xii) "Wind Energy Generator (WEG)" means a machine/device, which converts kinetic energy of wind into electrical energy with proven technology.
- xiii) "Wind Farm" means cluster of WEG s erected by a single developer and generating electricity from wind.

8) Tariff for purchase of energy & allotment of Government lands:

- 8.1 The DISCOMs are permitted to offer Rs.3.10 (Three Rupees & Ten paise only) per unit(KWH) to the Power being generated from wind Power projects for a period of 10 years so as to enable the DISCOMS to enter Power purchase agreements subject to obtaining the consent of the APERC. (Orders in this regard were already issued vide Lr.No 6246/RES/2007-4 Dt 27-10-2007) In case any eligible developer offers less than this tariff (Rs.3.10 Ps.), such developer will be given preference in allotment of Government land.
- 8.2 The order issued in G.O.Ms.No.19 dated 16.03.1996 of Energy (RES) Dept., detailing the procedure for allotment of Government land to private developers at market value will continue subject to condition that the land is not used for any other purpose other than setting up of Wind Farm. To facilitate quicker execution of the project, the Government has issued Memo No.71022/Asn.1(1)/97-1 dated 4.11.1997 of Special CS to Govt. and Chief Commissioner of land administration and also vide memo No.2742/Asn.1(1)/2005-1 dt 3.8.2005 of Special CS Revenue (ASN.1)Dept., has authorized respective District Collector to handover the land in advance possession to the power developers subject to the following conditions.
- i) The developer should deposit the cost of land as fixed by the Collector.
 - ii) They should give an undertaking to the satisfaction of the Collector that the developer would pay enhanced cost in case it is revised at a later date at the time of issuing alienation orders. This existing procedure will be continued.
- 8.3 Each Eligible Developer may be allocated available government land to harness up to a maximum of 200 MW of wind power initially. After commissioning of 100 MW capacity Wind farms in the 1st stage in the allocated government land, the Government may lease land for another 100 MW capacity Wind farms. This is to ensure that there is no preemptive occupation of government lands by any developer or WEG manufacturer with a view to monopolize potential sites.

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- 8.4 In case of Wind Power projects being set up for own/captive use or 3rd party sale, Government land may be made available on higher priority.
- 8.5. If the Wind farm is set up in Private land then the Eligible Developer shall procure the land from the Landholder on their own.

9) Use of power produced:

Developers would be eligible for using the power produced for captive consumption or making sale to a third party or to DISCOMs. A PPA will be required to be entered into with concerned DISCOM as per the power purchase guidelines and Wheeling Agreements will be required to be entered into with AP TRANSCO or/and DISCOM(s) as per Open Access regulations, and any other relevant guidelines issued by the Regulatory Commission from time to time.

10) Duration of PPAs or Wheeling Agreements:

The PPAs may be for 20 years as per the present norms. The Wheeling Agreement may be as per the Open Access Regulations approved by the Commission from time to time.

11) Power evacuation facilities:

- 11.1 The Eligible Developer shall bear the entire cost of power evacuation facilities for interconnecting the Wind farms with the Grid and delivery of power.
- 11.2 The Eligible Developer shall abide by the orders, rules, regulations and terms and conditions as approved by the Commission from time to time for operation of Wind farms, power evacuation, transmission and wheeling of energy.

12) Wheeling and Banking:

- 12.1 In case of transfer of power by the Developer for its own captive use or 3rd party sale, it shall be governed by the Open Access regulations issued by the Commission from time to time. The balancing and settlement of energy and demand would be as per the Balancing and Settlement code as approved by the Commission from time to time.
- 12.2 The 3rd party sale by eligible developers under this policy will be permitted only to HT – I category consumers as categorized in Tariff Orders issued by the Commission from time to time.

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- 12.3 The Eligible Developers may be given concessional wheeling and transmission charges, as there will be no emission of Greenhouse gases from the Wind farms. This will be subject to approval of APERC. The concessional wheeling and transmission charges for captive use or 3rd party sale may be in kind at 5% of energy delivered into the grid (which includes transmission and distribution losses).
- 12.4 Banking of energy generated by the Eligible Developer will not be allowed. The energy generated, if not consumed during the Billing month, would be treated to have been sold to respective DISCOM. DISCOM may pay for such unconsumed/unutilized energy at the following tariff:
- 75% of Rs.3.10 per unit or 75% of the lowest tariff resulting from the bidding process under this policy, whichever is lower. This will be subject to approval by the Andhra Pradesh Electricity Regulatory Commission.
- 12.5 For Captive consumers or 3rd party consumers from wind power projects, the minimum billing demand shall be 60% of Contracted Maximum Demand during June to September. Any changes in the contracted demand would be made as per the provisions of the General Terms and Conditions of supply (GTCS).

13) Sharing of Carbon credits:

The Eligible Developers who opt for sale of energy to DISCOMs shall share carbon credits with DISCOMs. The developer is eligible for carbon credits under the Clean Development Mechanism (CDM). They may be allowed to retain 90% CDM benefit and pass on 10% benefit to the Distribution Company. However, this is subject to the orders of the Commission from time to time in this regard.

14) Facilitation by NEDCAP:

NEDCAP may facilitate required clearances for the project at the State and Central Government levels and grant of loans by IREDA/PFC/REC and other term loan Agencies/Commercial Banks as required by the Developer and regulate the allotment of wind generation power projects.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

A.K. GOYAL
SPL. CHIEF SECRETARY TO GOVERNMENT

To

The VC & MD NEDCAP, Hyderabad.
The Chairman & Managing Director, APTRANSCO.
The Secretary, APERC.
All CMD of DISCOMs.
All Collectors & District Magistrates.
The Special CS to Govt. and Chief Commissioner of Land Administration, Govt. of AP.
The Special CS EFS&T Dept., Govt. of AP.
Special CS Revenue Dept., Govt. of AP .

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Copy to
The Principal Secretary to Hon'ble C.M.
The P.S to Hon'ble Minister for Energy.
The P.S to Spl C.S. to Government, Energy.
Sri V. Sai Baba,
Head SBU (South) M/s Suzlon Energy Ltd.
No.1B, 1st Floor, Uma Enclave, Adj. Bank of India,
Road No.9, Via Water Tank Road, Lane Opp. To Taj Krishna,
Banjara Hills, Hyderabad -500 034, India. w.r.t., letter dt.09.06.2006
SC/SF (C.No.4844).

// Forwarded By Order //

SECTION OFFICER

11

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Clean and Green Energy – Development of Wind Power in Andhra Pradesh – New Wind Power Policy – Amendment- Orders Issued.

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ENERGY (RES) DEPARTMENT

G.O. Ms. No.99

Date:09.09.2008
Read the following

1. G.O.Ms No. 48 Energy (RES) Department, Dated.11-04-2008.
2. Representation from IWTMA Chennai Dt:12-05-2008.
3. From APTRANSCO Lr.No.CE/IPC/121/F.Wind-Policy/
D.No 111/08, Dated. 31-07-2008.

ORDER

In the reference first read above, Government have issued the New Wind Power Policy for the development of clean and green energy in the State.

2. In the reference second read above the Association for Indian Wind Turbine Manufacturers Association (IWTMA) have requested the Government for certain amendments to the New Wind Power Policy for smooth implementation and to encourage the wind energy development in the state.

3. In the reference third read above the APPCC/ APTRANSCO have stated that on the request of IWTMA they have constituted a committee consisting of Joint Managing Director (HRD,coml.,IPC)/APTRANSCO as Chairman and CMDs of APCPDCL & APNPDCL, VC & MD NEDCAP, other concerned Officers and representatives of the IWTMA as members. The said committee after detailed discussions have submitted certain proposals for amendment to the New Wind Power Policy issued in G.O.Ms.No.48, Energy (RES) Dt:11-04-2008 and the APPCC/APTRANSCO have submitted the same to the Government for consideration.

4. Government after careful examination of the proposals made by the Committee constituted by the APPCC/APTRANSCO here by issue the following amendments to the G.O.Ms.No.48, Dt.11-04-2008 of Energy (RES) Department.

AMENDMENT

I) For the figures '10' years occurred in para 4 captioned Operative period the figures '5' years shall be substituted.

II) The entire clause 1 under para '8' captioned "Tariff for purchase of Energy & allotment of Government lands" shall be substituted with the following:-

8.1 "The tariff for the upcoming Wind Power Projects set up under the policy shall be firm at Rs.3.50 per unit and it will be applicable for a period of 10 years from Commercial operation Date (COD), subject to approval of the APERC.

8.1(a) The tariff for the period 11th year to 20th year shall be as fixed by APERC.

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8.1(b) The DISCOMS shall have the first right of refusal on Power Purchase if the Plant continues to operate after the 20th year of operation from COD. The tariff beyond 20th year shall be as mutually agreed by both the parties.

III) The words and figures shown against Clause '4' under para '12' Captioned "Wheeling and Banking" shall be substituted with the following:

"The Wind Power Projects are not eligible for Banking of Energy. The Energy generated by captive generating Plants, if not consumed during the billing month, would be deemed to have been sold to respective DISCOM and the DISCOM may pay for such un-utilized Energy at the rate of 85% of the tariff as amended".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

A.K. GOYAL
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The Vice Chairman and Managing Director, NEDCAP, Hyderabad.

The Chairman & Managing Director, APTRANSCO.

The Secretary, APERC.

All CMD of DISCOMs.

All Collectors & District Magistrates.

The Special CS to Government and Chief Commissioner of

Land Administration, Government of Andhra Pradesh.

The Special CS EFS&T Dept., Govt. of AP.

Principal Secretary to Revenue Department to Govt. A.P.

Copy to:

The Principal Secretary to Hon'ble C.M.

The P.S to Hon'ble Minister for Energy.

The P.S to Spl C.S. to Government, Energy

The Chairman, IWTMA, Suit No.A2, OPG Towers, 74 (Old No.133),

Santhome High Road, Chennai:600 004.

SF/SC

//FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

LANDS - Government Lands - "Government Land Allotment Policy" - Uniform guidelines with regard to Government land to be allotted for various purposes to different Government departments and private organizations both in terms of extent and rate - Orders - Issued.

Revenue (Assignment. I) Department

G.O. Ms. No. 571

Dated 14.09.2012.

Read the following :-

- (1) U.O. Note No.9414/Assn.I(1)/2011-6, dated 24.03.2011.
- (2) D.O. Letter No. B1/457/2011, dated 13.04.2011 received from the Special CS and CCLA.
- (3) CCLAs Letter No. B1/457/2011, dated 26.7.2011.
- (4) Government Memo. No. 9414/Assn.I(1)/2011, dated 08.08.2011.
- (5) Government Letter No. 9414/Assn.I(1)/2011, dated 19.11.2011.
- (6) D.O. Letter No. B1/457/2011, dated 21.11.2011 received from the Special CS and CCLA.
- (7) D.O. Letter No. B1/457/2011, dated 28.12.2011 received from the Special CS and CCLA.
- (8) Government Letter No. 9414/Assn.I(1)/2012, dated 04.01.2012.
- (9) Special CS and CCLA Letter No. B1/457/2011, dated 10.5.2012.

-:0:-

ORDER :

The Government have observed that numerous instructions were issued on norms for allotment of Government lands for public purpose and to private organizations and individuals. The following are the issues in the management of Government lands.

- a. Multiple Departments and Agencies are requisitioning the allotment of land, for developmental purposes (Industries, Energy, IT, Tourism, Education, Housing etc.) and for social purposes (Welfare Departments, NGOs, Associations, Trusts etc.) by adopting various norms;
 - b. There are no uniform guidelines on fixation of cost on the allotted land and extent of allotment;
 - c. There is no established mechanism to effectively monitor whether the land is utilized within the prescribed time, for the purpose for which it was allotted;
 - d. Allotment of land has been used in the recent years, for resource mobilization, through sale / auction of Government lands adversely affecting the future needs of the community as land is a scarce natural resource.
- 2.** The Government feels that there is a need to revisit the existing policy and guidelines in regard to allotment of scarce land to various departments / organizations / institutions / individuals etc. adopting the fundamental principles of judicious allotment of land and effective monitoring of its utilization.
 - 3.** In this regard the Hon'ble Minister for Revenue convened a meeting on 14.03.2011 with the Departments involved for requisitioning Government land i.e. Irrigation, Energy, Higher Education, MA&UD, TR&B, Housing Department etc. After interacting with all the Prl. Secretaries / Secretaries of the Departments, it has been decided to prepare a draft policy for allotment of Government land to various public / private purposes and directed the Special Chief Secretary and Chief Commissioner of Land Administration to prepare draft policy in consultation with the Departments concerned. The Special Chief Secretary and Chief Commissioner of Land Administration

contd.2.

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:: 2 ::

has furnished a draft Land Allotment Policy to Government. In a high-level meeting on 11.5.2011 it was discussed with Prl. Secretaries and Secretaries of the Departments and after discussion the Special Chief Secretary and Chief Commissioner of Land Administration was requested to furnish the draft policy with the suggestions of all the concerned and submit to Government. Another High-Level Meeting was also held on 10.6.2011 and perused the Draft Land Allotment Policy. As per the directions, the draft Land Allotment Policy has been circulated to all the concerned Departments for obtaining their suggestions.

4. The proposed "New Land Allotment Policy" was elaborately discussed in a meeting held on 28.11.2011 chaired by the Hon'ble Chief Minister with all the Political Parties, concerned Ministers and Officials. Hon'ble Chief Minister interacted with all the political parties and elaborate discussions were held on various issues involved in the land allotment policy.

5. The Special Chief Secretary and Chief Commissioner of Land Administration, AP Hyderabad vide D.O. Letter No. B1/457/2011, dated 28.12.2011 has informed that the draft New Land Allotment Policy, 2011 was published on the Website of CCLA on 15.12.2011 with an appeal to the public to make their valuable suggestions. Copies were also given to the Collectors on 15.12.2011 during the Collectors' Conference. Final draft policy has also been communicated to all the leaders of Political Parties, Departments concerned.

6. The Government have examined the matter in the light of the existing orders / instructions on allotment of Government land to various Institutions / Organizations and after careful consideration of the recommendations of the concerned Departments / Representatives of Political Parties hereby approve the "Government Land Allotment Policy" annexed to this Order duly prescribing the Uniform guidelines with regard to the extent of land to be allotted for various purposes to different Government departments and private organizations.

7. The Policy shall supercede all existing G.Os and instructions with regard to Government land to be allotted for various purposes to different Government departments and private organizations, and shall come into force with immediate effect.

8. The Special Chief Secretary and Chief Commissioner of Land Administration, AP Hyderabad shall take necessary further action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL CHANDRA PUNETHA
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Special Chief Secretary and Chief Commissioner
of Land Administration, AP Hyderabad.
All Departments of Secretariat.
All Heads of Departments.
All District Collectors.
All Assignment Sections in Revenue Department.
SF / SC

/ Forwarded :: By Order /

SECTION OFFICER

[Policy Annexed]

15



Revenue Department

Annexure to G.O. Ms. No. 571 Revenue
(Assignment-I) Department dated 14.09.2012

GOVERNMENT LAND ALLOTMENT POLICY

GOVERNMENT OF ANDHRA PRADESH

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Annexure – IIIENERGY DEPARTMENT, AP**1. ASSESSMENT OF REQUIREMENT**

Land requirement for various types of thermal power projects as per CEA guidelines are given below.

Pit Head/ Load Centre Stations Using Indigenous Coal		
Sl.No.	Type of the Project	Land Requirement (in Acres)
1.	2x500 MW	1090
2.	3x660 MW	1520
3.	5x660 MW	2145
4.	6x660 MW	2420
5.	4x800 MW	2140
6.	5x800 MW	2440

Coastal Stations Using Imported Coal (3x660 Mw)		
Sl.No.	Type of the Project	Land Requirement (in Acres)
1.	3 X 660 MW (With coal conveyor & without Cooling Tower)	590
2.	3x660 MW (With MGR & Cooling tower)	785
3.	3x660 MW (With MGR & without Cooling Tower)	725
4.	3x660 MW (With Coal conveyor & Cooling Tower)	655

Coastal Stations Using Imported Coal (5 X800 Mw)		
Sl.No.	Type of the Project	Land Requirement (in Acres)
1.	5x800 MW (With coal conveyor & without Cooling Tower)	925
2.	5 x 800 MW (With MGR & Cooling Tower)	1230
3.	5 x800 MW (With MGR & without cooling Tower)	1090
4.	5x800 MW (With Coal Conveyor & Cooling Tower)	1065

Coastal Stations Using Imported Coal (5 X800 Mw)		
Sl.No.	Type of the Project	Land Requirement (in Acres)
1.	6x660 MW (With coal conveyor & without Cooling Tower)	925
2.	6 x 660 MW (With MGR & Cooling Tower)	1220
3.	6 x 800 MW (With MGR & without cooling Tower)	1085
4.	6x660 MW (With Coal Conveyor & Cooling Tower)	1055

2. ALLOTMENT PROCEDURE

1. The land for power projects will fall into three categories as follows:
 - a. Public Sector like APGENCO, NTPC etc.
 - b. Private Sector seeking land for thermal, conventional energy plants.
 - c. Developers seeking land for renewable energy.
2. For the first category agencies, the land may be allotted by the Revenue Department by following existing methods. Extent of land acquired will be as per recommendation of the CEA depending on the configuration of the power plant.
3. In respect of second category agencies, the route of case-2 bidding for land allotment may be followed. The technology prescribed should be contemporary from

environment point of view. The extent of land will be as per the guidelines of Central Electricity Authority. In this regard, Government orders have already been issued vide GO Ms.No.13, Energy (IV) Department, dated 27.4.2011.

4. In respect of third category, the guidelines prescribed by MNRE in respect of wind power projects from time to time may be followed. Allotment of land may be considered on lease basis. The land may be given to the private developer on lease for (25) years. In respect of Solar Power Projects, the guidelines prescribed by MNRE of (2) Hectares per M.W. may be followed.
5. In respect of wind power project, the following guidelines are also contemplated to expedite the project completion.
 - a. The allotment of land is to be done jointly in the name of project developer and NEDCAP.
 - b. If, the project is implemented as per schedule, NEDCAP will withdraw its rights on the land. However, if there is delay in execution of the projects, NEDCAP will recommend to Government to take back the land allotted, for re-allotment to any other developer/ developers.
6. In case of projects which are not covered as per the above guidelines, the project details will be referred to CEA for conventional power projects and MNRE for renewable power projects to determine the extent of land to be allotted. The above guidelines are indicative in nature and there could be variation depending upon geographical locations.

3. CLEARANCES REQUIRED

1. For thermal power projects the following are the clearances and timeframes
 - Financial Closure : Within six months after getting clearances.
 - EPC Finalization : Six months from achieving the financial closure.
 - Construction Period : 48 months from Zero Date (Date of payment of contractors advance).
2. For establishment of power projects necessary clearances from MOEF, CRZ authority, Airport authority, CFE from PCB etc are to be obtained within two years from the date of allotment of land.

4. ELIGIBILITY CRITERIA

The eligibility of the firm for establishment of a power project shall be considered under case-II bidding as per the resolution No.23/11/2004-R&R (Vol.II) DATED 19-01-2005 of Ministry of Power, Govt. of India and subsequent amendments issued on 27-03-2007.

5. COST FIXATION OF THE LAND

Cost of land shall be as fixed under para 3(b) of the land allotment policy.

(A State Government Company)
 (Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd)
 Regd. Office : 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.
 Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666
 E-mail: info@nedcap.gov.in, nedcap@ap.nic.in Website: www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/87/2013

Dt.29.04.2013

To
 M/s. Esteem Energy (P) Ltd,
 Ground floor, 17-B, Vengal Rao Nagar,,
 HYDERABAD – 500038.

Sirs,

Sub: 19.50 MW Wind farm allotment at Gangadevipalle, YSR Kadapa district
 -Reg

Ref: 1. Your Lr.No. NIL dated 28.03.2013
 2. Minutes of the 228th Board Meeting held on 05.11.2012

&&&

With reference to your proposal 1st cited, it is to inform that, we are hereby giving principle sanction for allotment of 19.50 MW Capacity Wind Power Project at Gangadevipalle, YSR Kadapa district. In this connection, we request you to arrange the following,

1. The agreement on Rs.100/- non-judicial stamp paper (A.P. Jurisdiction) as per the enclosed format (Two Sets).
2. Sanction fee of Rs.29.25 lakhs + 12.36% service tax
3. The Bank Guarantee shall be furnished for Rs.2.00 lakh/MW in case of govt. land or Rs.1.00 lakh/MW in case of private land as per the format enclosed.

You are requested to enter into agreement on or before **29.05.2013** failing which it will be construed that you are not interested to execute the project.

Thanking you,

Yours faithfully,
 Sd/-
 VC & Managing Director

Encl: a. a

//FBO//

PROJECT DIRECTOR (WE)

**ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.**

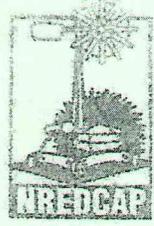
(A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd)

Regd. Office : 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref:NREDCAP/WE/EEPL/87/2014

Dt. 04.04.2014

PROCEEDINGS

Sub: Wind Power Project in private sector - Sanction of 19.50 MW Wind farm Power Project at Gangadevipalle, YSR Kadapa District - Reg

- Ref: 1. Application for allotment of wind farm dt.28.03.2013
2. G.O.Ms.No.48 dt.11-04-2008 of Energy Dept. Govt. of A.P.
3. G.O.Ms.No.99 dated 09.09.2008 of Energy (RES) Dept., Go A.P.
4 NREDCAP's 228th Board Meeting held on 05.11.2012.
5 This office Lr.No. NREDCAP/WE/EEPL/87/2013,
Dt. 29.04.13 & 18.03.2014
6. Lr.No. Nil, dt. 06.06.13 & 04.04.14 of M/s Esteem Energy (P) Ltd

&&&

In the reference 1st cited, M/s Esteem Energy (P) Ltd have applied to NREDCAP for allotment of 19.50 MW capacity wind power project at Gangadevipalle, YSR Kadapa District, for generation of electric power on commercial basis.

As per the orders issued by the State Govt. in the reference 2nd cited, wherein NREDCAP is permitted to sanction wind power projects of capacity up to 20 MW. The Board of NREDCAP during its meeting held on 05.11.2012 has vested powers to VC & MD for sanction of wind power project up to the capacity of 20 MW.

In compliance with this Board approval, 19.50 MW capacity wind power project is sanctioned to M/s Esteem Energy (P) Ltd, to set up at Gangadevipalle, YSR Kadapa District for generation of power on commercial basis.

The allotment is accorded subjected to the following conditions.

1. The allotment of the land and lease of the land shall be subject to Govt. orders issued in this regard.
2. The wind power project shall be established in the specified area as indicated in the proposal.
3. The wind power project allotted now is as per the Wind power policy announced by the Govt. of A.P. vide G.O.Ms.No.48 dated 11.04.2008 and G.O.Ms.No.99 dated 09.09.2008 of Energy (RES) department.

4. In case of private lands, the company shall make its own arrangements for procurement of land, subject to approval of the area of operation by NREDCAP.
5. The Company shall install wind turbines, so as not to affect the performance of the other wind turbines and maintain safety standards in consultation with NREDCAP.
6. The company may explore the possibility of installing higher capacity Wind Electric Generators to achieve higher plant load factor.
7. The company shall install the Wind Electric Generators under the project, which are having the approval of Centre for Wind Energy Technology (C-WET)
8. No second hand or used wind turbines, imported from abroad or procured locally shall be installed.
9. If there is any change in the proposal submitted along-with the application, the same shall be brought to the notice of NREDCAP and approval shall be obtained for such changes.
10. The wind farm developer should ensure that the wind mill generate grid quality power with power factor not less than 0.85 and should draw minimum reactive power
11. The company can sell the projects/ sub-projects to promoters with prior approval of NREDCAP/ Government of Andhra Pradesh, duly complying with the payment of fee and other requirements if any.
12. The Company shall abide by the regulations of the Andhra Pradesh Electricity Regulatory Commission (APERC). The proceedings issued by APERC from time to time shall be followed.
13. The company shall enter into Power Purchase Agreement or Open access agreement or Wheeling agreement with DISCOMs as per the policy of the Govt. in this regard from time to time.
14. The company shall pay Rs.1.50 Lakhs plus service tax per Megawatt as sanction fee to NREDCAP at the time of entering into agreement.

- 3 -

15. The company shall obtain all clearances necessary for installation of wind electric Generators in accordance with statutory provisions, guidelines issued by the Government of India and the Government of Andhra Pradesh from time to time.
16. The company shall complete the financial closure within a period of six months from the date of signing of the Agreement or before such extensions as may be accepted and granted by the NREDCAP on request by the company on account of delays in obtaining all necessary consents, licenses, authorizations and clearances required from the Government of Andhra Pradesh and Government of India.
17. The company shall execute the work as per terms of the allotment letter and complete within 18 months from the date of achieving the financial closure. In case, the company fails to execute the work within the stipulated time, NREDCAP will recommend to Govt. for the resumption of land and the project allotment will be cancelled.
18. At the time of land allotment, the company shall give a schedule of execution of the project. The project must be commissioned within a period of two years from the date of this agreement. The company shall provide an irrevocable bank guarantee of Rs.2,00,000/- (Rupees Two lakhs only) per megawatt in case of Govt. lands and Rs.1,00,000/- (Rupees One lakh only) per MW in case of private lands, at the time of agreement, valid for a period of two years (24 months) or a demand draft drawn in favour of NREDCAP, payable at Hyderabad for an equivalent amount in lieu of Bank guarantee, at the time of agreement. The amount will be adjusted against penalties imposed, if any, due to delay in execution of the project.
19. If the company fails to complete the project as per agreed schedule, the penalties will be imposed as per the terms of the agreement and if the project is not commissioned as per the schedule, all permissions including the allotment of land would stand automatically cancelled and the bank guarantee given by the company will be encashed.
20. The company shall permit the other wind developers to use the roads and other infrastructure facilities if any on the allotted land and also provide infrastructure and other facilities for conveyance and for transmission of power necessary in that area.

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- 4 -

21. The company shall permit the officers of the New and Renewable Energy Development Corporation of A.P. Ltd / Government of Andhra Pradesh / Government of India for inspection/verification.
22. The company shall prepare an action plan in detail for completion of wind power project allotted within a target period of 2 years and communicate the action plan for each item of work within 3 months from the date of signing of agreement. The company shall submit quarterly progress reports for each quarter ending March, June, September and December. The progress will be reviewed by NREDCAP, based on quarterly report regularly. Based on progress of works against set mile stones, NREDCAP may consider for reduction of Bank guarantee and accordingly to release the proportionate bank guarantee.

The receipt of the letter may be acknowledged.

Sd/-
V.C & MANAGING DIRECTOR

To
M/s Esteem Energy (P) Ltd,
Ground floor, 17-B,
Vengalarao Nagar,
HYDERABAD-500038.

Copy to Chairman and Managing Director, APSPDCL, Tirupati.
Copy to the Chief Engineer, IPC, AP Power Coordination Committee, AP TRANSCO, Hyderabad.
Copy to the District Collector, YSR Kadapa district, Kadapa
Copy to the Executive Engineer (WD), NREDCAP, Ananthapur Dist
Copy to the Executive Engineer (WD), NREDCAP, YSR Kadapa Dist, Kadapa

//FBO//



PROJECT DIRECTOR (WE)

25

ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.
(A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)
Regd. Office : 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001, India.
Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.
E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/2014

Dt.28.07.2014

To
M/s. Esteem Energy (P) Ltd,
Ground floor, 17-B, Vengal Rao Nagar,,
HYDERABAD- 500038.

Sirs,

Sub: 6.42 MW Wind farm allotment at Gangadevipalle, YSR Kadapa district -Reg

Ref: 1. Your Lr.No. EE/NREDCAP/01/2014-15, dated 24.07.2014
2. Minutes of the 228th Board Meeting held on 05.11.2012

&&&

With reference to your proposal 1st cited, we are hereby communicating in-principle sanction for allotment of 6.42 MW Capacity Wind Power Project at Gangadevipalle, YSR Kadapa district. In this connection, we request you to arrange the following,

1. The agreement on Rs.100/- non-judicial stamp paper (A.P. Jurisdiction) as per the enclosed format (Two copies).
2. Sanction fee of Rs.9.63 lakhs + 12.36% service tax
3. The Bank Guarantee shall be furnished for Rs.2.00 lakh/MW in case of govt. land or Rs.1.00 lakh/MW in case of private land as per the format.

You are requested to enter into agreement on or before 26.08.2014 failing which it will be construed that you are not interested to execute the project.

Thanking you,

Yours faithfully,
Sd/-
VC & Managing Director

//FBO//


PROJECT DIRECTOR (WE)

"Energy is Life - Conserve it"



Ref. No. : EEPL/NREDCAP/03/2014-15

Date: 24.12.2014

To

The Vice Chairman & Managing Director,
New & Renewable Energy Development
Corporation of Andhra Pradesh Limited,
5-8-207/2, Pishgah Complex, Nampally,
Hyderabad -500 001

Dear Sir,

Sub: Request for recommendation of revenue land application for Gangadevipalli site for an extent of 30 acres.

Ref: Capacity sanction agreements for 19.50MW dated 4.04.2014

Citing to the above subject and reference we are herewith submitting our application for alienation of revenue land, on lease basis, to be recommended to Collector, YSR District, Kadapa.

We have applied the land on foot print basis and the total extent of land required for the project is 30.00 acres.

Request your good self to consider and recommend the same at the earliest.

Thanking You,

Yours truly,

For Esteem Energy Private Limited.

Authorised Signatory.



Encl:

1. Letter to Collector, Kadapa.
2. Application. 3 copies.
3. Village map. 3 copies.

ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.
 (A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)
 Regd. Office : 5-8-207/2, Pishah Complex, Nampally, Hyderabad - 500 001. India.
 Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.
 E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref:NREDCAP/WE/EEPL/2014

Dt.29.12.2014

PROCEEDINGS

Sub: Wind Power Project in private sector - Sanction of 6.42 MW Wind farm Power Project at Gangadevipalle, YSR Kadapa District - Reg

- Ref: 1. Application for allotment of wind farm dt.24.07.2014
 2. G.O.Ms.No.48 dt.11-04-2008 of Energy Dept. Govt. of A.P.
 3. G.O.Ms.No.99 dated 09.09.2008 of Energy (RES) Dept.,Go A.P.
 4 NREDCAP's 228th Board Meeting held on 05.11.2012.
 5 This office Lr.No. NREDCAP/WE/EEPL/2014, Dt. 28.07.2014
 6. Lr.No. EE/NREDCAP/02/2014-15, dt. 15.12.2014 & 22.12.2014 of M/s Esteem Energy (P) Ltd

&&&

In the reference 1st cited, M/s Esteem Energy (P) Ltd have applied to NREDCAP for allotment of 6.42 MW capacity wind power project at Gangadevipalle, YSR Kadapa District, for generation of electric power on commercial basis.

As per the orders issued by the State Govt. in the reference 2nd cited, wherein NREDCAP is permitted to sanction wind power projects of capacity up to 20 MW. The Board of NREDCAP during its meeting held on 05.11.2012 has vested powers to VC & MD for sanction of wind power project up to the capacity of 20 MW.

In compliance with this Board approval, 6.42 MW capacity wind power project is sanctioned to M/s Esteem Energy (P) Ltd, to set up at Gangadevipalle, YSR Kadapa District for generation of power on commercial basis. The allotment is accorded subjected to the following conditions.

1. The allotment of the land and lease of the land shall be subject to Govt. orders issued in this regard.
2. The wind power project shall be established in the specified area as indicated in the proposal.
3. The wind power project allotted now is as per the Wind power policy announced by the Govt. of A.P. vide G.O.Ms.No.48 dated 11.04.2008 and G.O.Ms.No.99 dated 09.09.2008 of Energy (RES) department.

"Energy is Life - Conserve it"

- In case of private lands, the company shall make its own arrangements for procurement of land, subject to approval of the area of operation by NREDCAP.
4. The Company shall install wind turbines, so as not to affect the performance of the other wind turbines and maintain safety standards in consultation with NREDCAP.
 5. The company may explore the possibility of installing higher capacity Wind Electric Generators to achieve higher plant load factor.
 6. The company shall install the Wind Electric Generators under the project, which are having the approval of Centre for Wind Energy Technology (C-WET)
 7. No second hand or used wind turbines, imported from abroad or procured locally shall be installed.
 8. If there is any change in the proposal submitted along-with the application, the same shall be brought to the notice of NREDCAP and approval shall be obtained for such changes.
 9. The wind farm developer should ensure that the wind mill generate grid quality power with power factor not less than 0.85 and should draw minimum reactive power
 10. The company can sell the projects/ sub-projects to promoters with prior approval of NREDCAP/ Government of Andhra Pradesh, duly complying with the payment of fee and other requirements if any.
 11. The Company shall abide by the regulations of the Andhra Pradesh Electricity Regulatory Commission (APERC). The proceedings issued by APERC from time to time shall be followed.
 12. The company shall enter into Power Purchase Agreement or Open access agreement or Wheeling agreement with DISCOMs as per the policy of the Govt. in this regard from time to time.

13. The company shall pay Rs.1.50 Lakhs plus service tax per Megawatt as sanction fee to NREDCAP at the time of entering into agreement.
14. The company shall obtain all clearances necessary for installation of wind electric Generators in accordance with statutory provisions, guidelines issued by the Government of India and the Government of Andhra Pradesh from time to time.
16. The company shall complete the financial closure within a period of six months from the date of signing of the Agreement or before such extensions as may be accepted and granted by the NREDCAP on request by the company on account of delays in obtaining all necessary consents, licenses, authorizations and clearances required from the Government of Andhra Pradesh and Government of India.
17. The company shall execute the work as per terms of the allotment letter and complete within 18 months from the date of achieving the financial closure. In case, the company fails to execute the work within the stipulated time, NREDCAP will recommend to Govt. for the resumption of land and the project allotment will be cancelled.
18. At the time of land allotment, the company shall give a schedule of execution of the project. The project must be commissioned within a period of two years from the date of this agreement. The company shall provide an irrevocable bank guarantee of Rs.2,00,000/- (Rupees Two lakhs only) per megawatt in case of Govt. lands and Rs.1,00,000/- (Rupees One lakh only) per MW in case of private lands, at the time of agreement, valid for a period of two years (24 months) or a demand draft drawn in favour of NREDCAP, payable at Hyderabad for an equivalent amount in lieu of Bank guarantee, at the time of agreement. The amount will be adjusted against penalties imposed, if any, due to delay in execution of the project.
19. If the company fails to complete the project as per agreed schedule, the penalties will be imposed as per the terms of the agreement and if the project is not commissioned as per the schedule, all permissions including the allotment of land would stand automatically cancelled and the bank guarantee given by the company will be encashed.

20. The company shall permit the other wind developers to use the roads and other infrastructure facilities if any on the allotted land and also provide infrastructure and other facilities for conveyance and for transmission of power necessary in that area.
21. The company shall permit the officers of the New and Renewable Energy Development Corporation of A.P. Ltd / Government of Andhra Pradesh / Government of India for inspection/verification.
22. The company shall prepare an action plan in detail for completion of wind power project allotted within a target period of 2 years and communicate the action plan for each item of work within 3 months from the date of signing of agreement. The company shall submit quarterly progress reports for each quarter ending March, June, September and December. The progress will be reviewed by NREDCAP, based on quarterly report regularly. Based on progress of works against set mile stones, NREDCAP may consider for reduction of Bank guarantee and accordingly to release the proportionate bank guarantee.

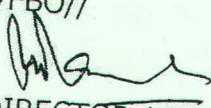
The receipt of the letter may be acknowledged.

Sd/-
V.C & MANAGING DIRECTOR

✓ To
M/s Esteem Energy (P) Ltd,
Ground floor, 17-B,
Vengal Rao Nagar,
HYDERABAD-500038.

.Copy to Chairman and Managing Director, APSPDCL, Tirupati.
Copy to the Chief Engineer, IPC, AP Power Coordination Committee, AP
TRANSCO, Hyderabad.
Copy to the District Collector, YSR Kadapa district, Kadapa
Copy to the Executive Engineer (WD), NREDCAP, Ananthapur Dist
Copy to the Executive Engineer (WD), NREDCAP, YSR Kadapa Dist, Kadapa

//FBO//


PROJECT DIRECTOR (WE)



Ref. No. : EEPL/DC-YSR Kadapa/05/2014-15

Date: 30.12.2014

To

The District Collector,
Kadapa,
YSR District – 516 003
Andhra Pradesh.

Dear Sir,

Sub: Application for alienation of 10 acre of Revenue Land on lease basis for setting up of 6.42 MW Wind Power Project at Gangadevipalli site, in Vudavagandla village, Thondur Mandal, Near Pulivendula.

We are pleased to introduce our self as fast growing wind power project developer in the state of Andhra Pradesh. We have been sanctioned, by NREDCAP, for a capacity of 6.42 MW wind power project to be set up in Vudavagandla village, Thondur Mandal of Jammalamadugu revenue division.

The site has been monitored and notified by Nationional Institute of Wind Energy, Chennai, an autonomous body under Ministry of New and Renewable Energy, Govt., of India.

We are putting our best efforts to commission the project to capture the coming wind season starting from June.

We request your good self to process and allot the land as per the prevailing land allotment policy of Govt., of Andhra Pradesh.

Thanking You,

Yours truly,

For Esteem Energy Private Limited.

Authorised Signatory.



Esteem Energy Pvt. Ltd.

Ground Floor, 17-B, Vengal Rao Nagar, Hyderabad - 500038.
Tel: +91 40 20000798 e-mail: info@esteemenergy.com

ఆంధ్రప్రదేశ్ సూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.

(A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)

Regd. Office : 5-8-207/2, Pishah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/87/2015

Dt.03.01.2015

To
 The Collector & District Magistrate,
 YSR Kadapa district,
 KADAPA.

Sir,

Sub :- Wind Power Projects –Allotment of land on lease basis for setting up of wind power project as per GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept - Reg.

- Ref:- 1. Lr. No. EEPL/NREDCAP/03/2014-15, dated 24.12.2014 of M/s Esteem Energy (P) Ltd
 2. GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept
 3. T.O. Sanction Lr.No. Ref: NREDCAP/WE/EEPL/87/2014/67, dt. 04.04.2014

&&&

NREDCAP has sanctioned 19.50 MW capacity wind power project to establish at Gangadevipalle, YSR Kadapa district by M/s Esteem Energy (P) Ltd. The developer has submitted land proposals for allotment of 30 acres of revenue land in YSR Kadapa district and the said proposals are enclosed herewith for consideration.

Sl.No.	Name of Developer	Village	Capacity (In MW)	Extent of land (In acres)
01	M/s Esteem Energy (P) Ltd	Mallella (Village), Thoundur (M), YSR Kadapa dist.	19.50	30
	Total		19.50	30

Hence, it is requested to take necessary action for allotment of Government land on lease basis jointly in the name of the above developer and NREDCAP as per the GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept on foot print basis to set up wind power project at the earliest.

Thanking you,

Yours faithfully,


 VC & MANAGING DIRECTOR

Encl:a.a.

CC To EE (RE), Wind Division, NREDCAP, Ananthapur/KADAPA
 CC to M/s Esteem Energy (P) Ltd, Hyderabad

ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.
 (A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)
 Regd. Office : 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.
 Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.
 E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/2015

Dt. 03.01.2015

To
 The Collector & District Magistrate,
 YSR Kadapa district,
 KADAPA.

Sir,

Sub :- Wind Power Projects –Allotment of land on lease basis for setting up of wind power project as per GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept - Reg.

- Ref:- 1. Lr. No. EEPL/NREDCAP/04/2014-15, dated 30.12.2014 of M/s Esteem Energy (P) Ltd
 2. GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept
 3. T.O. Sanction Lr.No. Ref: NREDCAP/WE/EEPL/2014/, dt. 29.12.2014

&&&

NREDCAP has sanctioned 6.42 MW capacity wind power project to establish at Gangadevipalle, YSR Kadapa district by M/s Esteem Energy (P) Ltd. The developer has submitted land proposals for allotment of 10 acres of revenue land in YSR Kadapa district and the said proposals are enclosed herewith for consideration.

Sl.No.	Name of Developer	Village	Capacity (In MW)	Extent of land (In acres)
01	M/s Esteem Energy (P) Ltd	Udavagandla (Village), Thoundur (M), YSR Kadapa dist.	6.42	10
	Total		6.42	10

Hence, it is requested to take necessary action for allotment of Government land on lease basis jointly in the name of the above developer and NREDCAP as per the GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept on foot print basis to set up wind power project at the earliest.

Thanking you,

Yours faithfully,

VC & MANAGING DIRECTOR

Encl:a.a.

CC To EE (RE), Wind Division, NREDCAP, Ananthapur/KADAPA

CC to M/s Esteem Energy (P) Ltd, Hyderabad



Ref: EE/AWPPL/GVP/01/2014-15

Date: 22.01.2015

To

**The Vice Chairman and Managing Director,
New and Renewable Energy Development Corporation
of Andhra Pradesh,
5-8-207/2, Pisgah Complex,
Nampally, Hyderabad – 500 001.**

Dear Sir,

Sub: Implementation of 25.60MW Wind power project at Gangadevipalli site, Kadapa. Transfer of capacity to our customer M/s. Atria Wind Power Pvt Ltd., Bangalore.

Ref: Our capacity Sanction agreements for 19.50MW and 6.42MW, dated 4th April, 2014 and 29th Dec, 2014.

We are pleased to inform you that we have received order from M/s. Atria Wind Power Pvt Ltd., a fast growing Independent Power Producer based out of Bangalore, Karnataka, to develop and commission 25.60MW wind power project at Gangadevipalli site in YSR District to be implemented between July and September of 2015.

Recently they have commissioned 25.60 MW of wind power project, near Kalyandurg in Anantapur district. They are also in discussions with two major WTG suppliers in India and are expected to finalize the supply order shortly.

We have also applied for alienation of revenue land for an extent of 40acres and the same is under process at revenue authorities, Kadapa.

Our customer is in the process of achieving the financial closure and as part of this process their lenders are insisting for capacity sanction on their name. Hence we request your good self to

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transfer the capacity to our customer at the earliest. This will help them in achieving the financial closure and realizing the project early.

We are herewith submitting the following documents required to transfer the capacity to our customer.

1. Request letter from M/s. Atria Wind Power Pvt Ltd.
2. Board Resolution to take up and implement the project and authorization to represent before the Govt Authorities.
3. MoM & AOA, Inc. Certificate.

We request your good self to transfer the 25.60MW from the total capacity of 25.92MW sanctioned to us, early.

Thanking you,

Yours Truly,

For Esteem Energy Private Limited


Authorised Signatory.



Encl: As above.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

ENERGY, INFRASTRUCTURE & INVESTMENT DEPARTMENT - Development of Wind Power in Andhra Pradesh – Andhra Pradesh Wind Power Policy, 2015 - Orders – Issued.

ENERGY, INFRASTRUCTURE & INVESTMENT (PR.II) DEPARTMENT

G.O.MS.No. 9

Dated:13.02.2015

Read the following:

1. G.O.Ms.No.48, Energy (Res) Deptt., dated 11.04.2008.
2. G.O.Ms.No.99, Energy (Res) Deptt., dated 09.08.2008.
3. From the VC&MD, NREDCAP, Hyderabad Lr.No.NREDCAP / WE/Govt./2014, dated 25.09.2014.

ORDER :

In order to promote Wind Power Projects, the Government of Andhra Pradesh have issued orders formulating Andhra Pradesh Wind Power Policy, 2012 vide references 1st and 2nd read above. The operative period of policy was 5 years and it expired in April, 2013, Considering, the good wind power potential existing in the State and to achieve 4000 MW capacity addition through wind power during the next 5 years period, there is a need to bring out comprehensive wind power policy.

2. Government, after detailed discussions on the proposal vide reference 3rd cited with various stakeholders viz., APTRANSCO., APDISCOMs, NREDCAP Wind Power Developers and Associations etc., hereby issue the Wind Power Policy, 2015 as mentioned below:

PREAMBLE

India is amongst the largest wind power markets in the world. Wind power is already economical in comparison to conventional power sources and Andhra Pradesh has a huge wind power potential that is yet to be harnessed. The wind power potential in the combined state of Andhra Pradesh as estimated by the National Institute of Wind Energy (NIWE) , formerly known as Centre for Wind Energy Technology (C-WET) is around 14,497 MW at 80 m level with maximum potential existing in the districts of Ananthapur, Kadapa, Kurnool, Chittoor and Nellore districts.

The Government of Andhra Pradesh has earlier issued “Wind Power Policy”, vide G.O.Ms.No.48 dated 11.04.2008 and G.O.Ms.No.99 dated 09.09.2008, to promote wind power projects. Since the policy operative period was for five (5) years, the policy expired in April, 2013. Taking into consideration the rising power requirements of the State post bifurcation and clean energy considerations, the government of Andhra Pradesh is keen to promote wind power generation in a big way.

OBJECTIVES:

1. To encourage, develop and promote wind power generation in the State with a view to meet the growing demand for power in an environmentally and economically sustainable manner.
2. To attract private investment to the State for the establishment of large wind power projects.
3. To promote investments for setting up manufacturing facilities in the State, which can generate gainful local employment.

... Contd 2..

1 Operative Period

The policy shall come into operation with effect from the date of issuance and shall remain applicable for a period of five (5) years and/ or shall remain in force till such time a new policy is issued.

Wind power projects that are commissioned during the operative period shall be eligible for the incentives declared under this policy, for a period of ten (10) years from the date of commissioning – unless the period is specifically mentioned for any incentive.

2 Eligible Developers

All registered companies, Joint Venture Companies, Central and State power generation/ distribution companies and public / private sector wind power developers will be eligible for setting up of wind power projects, either for the purpose of captive/group captive use and/or for selling of electricity to the utilities or third parties, in accordance with the Electricity Act-2003, as amended from time to time.

The entity desiring to set up wind power project(s), either for sale of power and/ or for captive use/group captive use of power within or outside the State, shall inform the Nodal Agency as per the para (9) of this policy.

3 Category of Wind Power Projects

Category I	Projects set up in government/revenue lands or forest areas or assigned lands and also in private lands selling power within the state.
Category II	Projects set up for captive use or group captive use /3 rd party sale within or outside the state.
Category III	Sale of power at average power purchase cost and availing Renewable Energy Certificate (REC)

Category I: Projects set up in government / revenue lands or forest areas or assigned lands and also in private lands selling power within the State

Power generated from the wind power projects installed entirely or partly on government/ revenue land or forest areas shall be for sale within the State only.

The Govt. of A.P. may consider proposals for allotment of revenue land if available - at the wind power potential areas on first come first serve basis- based on recommendation of NREDCAP, as per the provisions of New Land Allotment Policy announced by the Government vide G.O. Ms. No: 571, Dt: 14-09-2012 of Revenue (Assignment-I) Dept.

To facilitate faster execution of projects, the district collector shall handover advance possession of land including pathways to NREDCAP and the land shall be allotted in the joint name of NREDCAP and the Developer. The concerned district collector after taking into account all the necessary undertakings of land proposal shall permit the developer to start the construction. NREDCAP shall withdraw its rights from the land once the project gets commissioned.

In case of forest areas, the developers shall submit the application through the Nodal Agency to the forest department, to consider for allotment as per the guidelines/regulations laid down by the forest department from time to time.

If the wind farm is set up in private land then the Eligible Developer shall procure the land from the landholder on their own.

Category II: Captive use or group captive use /direct sale to 3rd party sale within the State/States other than A.P. State

The State will promote wind power producers to set up wind power projects with no cap on capacity for captive use/group captive or sale of power to 3rd party within the State/States other than Andhra Pradesh. These projects will also qualify for Renewable Energy Certificates (RECs) subject to applicable regulations/ guidelines issued by the appropriate commission.

Category III: Projects under Renewable Energy Certificate Mechanism

The State will promote wind power producers to set up wind power projects with no cap on capacity for sale through Renewable Energy Certificate (REC) mechanism. The wind power producers will be required to apply for accreditation to the State Accreditation Agency and thereafter to Central Agency for registration and issuance of RE certificate under REC mechanism as per order/regulations of the appropriate commission. The power generated from these power projects shall be purchased by APDiscoms at pooled cost of power purchase as determined by APERC from time to time.

4 Capacity Allotment

The wind power projects shall be allowed in the areas notified by MNRE or in the areas where wind monitoring studies have been undertaken by MNRE/NIWE/NREDCAP/GoAP. In case wind resource assessment studies are proposed to be undertaken by the private developers, the capacity allotment will be considered only on submission of the wind data validation report of NIWE. The area applied for development of wind farm shall be clearly marked on a topo-sheet and google Map with the proposed capacity to be developed in that area.

NREDCAP shall be responsible for capacity allotment for upto 40 MW and to recommend capacity allotment beyond 40 MW to Government of AP.

5 Wind Resource Assessment studies in Private Sector

Permission for carrying out Wind Resource Assessment (WRA) and subsequent development at self-identified locations by the private entities will be given by the Nodal Agency on a **first come first serve basis** and will be governed by MNRE circular no. 51/9/2007-WE dated 20.06.2008 for wind measurement & subsequent development by private sector.

The applicant needs to clearly demarcate the project boundaries in a topo-sheet (scale 1:50000) where it is proposed to conduct the WRA study. All applications received will be scrutinised to ensure that the site identified has not been allotted to any other entity for WRA study as on the application date or is not within 5km radius from NIWE/NREDCAP proven or on-going wind masts as on the application date. Such WRA studies shall be completed within 24 months from date of signing of MoU with NREDCAP.

After completion of wind monitoring exercise, the applicant will be provided an exclusive period of 180 days from the expiry date of MOU to get the data authenticated by NIWE and make an application for capacity allotment. If the project is not applied for capacity allotment, the permission granted for private WRA study shall be cancelled. The applicant is also required to provide an undertaking to NREDCAP, with a copy to NIWE, indicating that NIWE can share the data to NREDCAP for subsequent/additional capacity allotments in the proposed (or balance) area.

6 Solar and Wind Hybrid Power Projects

To enable better utilization of common infrastructure and related facilities, solar and wind hybrid power projects shall be encouraged in the State. The tariff for such solar projects shall be as determined by APERC.

7 Repowering

The wind power developers will be encouraged to install higher capacity and improved technology Wind Electric Generators (WEGs) by undertaking appropriate micro-siting studies in order to optimally utilize the available wind resource potential at the project sites.

In respect of projects where lower capacity and lower hub height WEGs were installed and which have completed more than 15 years of life, proposals will be considered for replacing older turbines with higher capacity WEGs. In such cases, approval will be granted - subject to amendment of Power Purchase Agreement (PPA) with extension of time period for another 25 years.

The tariff payable for energy corresponding to the additional capacity available due to repowering of such projects shall be as per the applicable tariff determined by APERC from time to time.

8 GoAP Incentives

To enable wind power capacity addition in the State, following incentives shall be provided for Eligible Developers for those projects setting during the operative period mentioned in the para one (1).

a) Power Evacuation

- i. The Eligible Developer shall bear the entire cost of power evacuation facilities for interconnecting the wind farm with the grid.
- ii. The Eligible Developer shall abide by the orders, rules, regulations and terms and conditions as approved by APERC from time to time for operation of wind farms, power evacuation, transmission and wheeling of energy.
- iii. Wind power projects will be exempted from paying the supervision charges to APTransco/Discom towards the internal evacuation infrastructure within the wind farm site and upto pooling sub-station. All electrical installations within wind farm site and upto pooling sub-station shall be as per the statutory requirements and shall be certified by the Chief Electrical Inspector General (CEIG) or any other statutory authority.
- iv. APTransco/Discom will dispose the proposals for the technical feasibility for evacuation within 14 days from the date of receipt of application. Any upstream system strengthening requirement shall be borne by APTransco/Discom on a priority basis.

b) Transmission and Distribution charges for wheeling of power

There will be no Transmission and Distribution charges for wheeling of power generated from wind power projects, to the desired location/s for captive use/third party sale within the State through grid. However, the Transmission and Distribution charges for wheeling of power generated from the wind power projects for sale outside the State shall be as per regulations of APERC.

The 3rd party sale by Eligible Developers under this policy will be permitted only to HT – I category consumers as categorized in Tariff Orders and as per the regulations issued by APERC from time to time.

c) Energy Banking

Banking of 100% of energy shall be permitted during all 12 months of the year. Banking charges shall be adjusted in kind @ 2% of the energy delivered at the point of drawal. The banking year shall be from April to March.

Drawals from banked energy shall not be permitted during five (5) month period from 1st April to 30th June and 1st February to 31st March of each financial year. In addition, drawls of banked energy during the Time of the Day (ToD) applicable during the peak hours, as specified in the respective Retail Supply Tariff Order, shall also not be permitted throughout the year. However, the provisions on banking pertaining to drawal restrictions shall be reviewed based on the power supply position in the State.

Energy injected into the grid from date of synchronization to Commercial Operation Date (COD) will be considered as deemed energy banking.

The unutilized banked energy shall be considered as deemed purchase by Discoms at the pooled power purchase cost as determined by the APERC for the applicable year. Energy settlement shall be done on monthly basis.

d) Open Access

Intra-state Open Access clearance for the whole tenure of the project or 25 years whichever is earlier will be granted as per the APERC Regulations amended from time to time. In absence of any response or intimation from the Nodal Agency to the generator within 21 days, then such application shall be considered to be deemed open access.

e) Electricity Duty

All wind power projects are exempted from paying Electricity Duty in case of sale of power to APDiscom.

f) Deemed Public Private Partnership (PPP) Status

Deemed PPP status shall be provided for projects coming up under Category I and have entered into a PPA with APDiscom for sale of power.

g) Non Agriculture Status

Deemed Non-Agricultural (NA) status for the land where wind power projects will be accorded, on payment of applicable statutory fees.

h) Deemed Industry Status

Generation of electricity from wind power projects shall be treated as eligible industry under the schemes administered by the Industries Department and incentives available to industrial units under such schemes shall be available to the wind power producers.

i) Must run status

Injection from wind power projects shall be considered to be deemed scheduled subject to prevailing regulations/grid code of appropriate commission.

j) Pollution Clearance

Wind power projects will be exempted from obtaining any NOC/Consent for establishment under pollution control laws from AP Pollution Control Board.

9 Nodal Agency

New and Renewable Energy Development Corporation of A.P. Ltd (NREDCAP) shall act as a Nodal Agency under this policy and as decided by the government from time to time.

The Nodal Agency and/or designated offices by the Nodal Agency shall be responsible for facilitating single window clearance of the projects for the following activities:

- a) Registration of projects
- b) Allotment of capacity of projects
- c) Processing of proposals for allotment of revenue land or Forest land.
- d) Arranging approval for power evacuation plan and open access.
- e) Arranging other statutory clearances/approvals if any.
- f) Co-ordination with MNRE/SECI/APTransco/APDiscoms and other central and state agencies.

An online system will be established by the Nodal Agency for acceptance of applications and for providing status updates. The developers will be given a login access for tracking the status updates. All approvals/clearances shall be disposed within 30 days from the date of registration.

10 Time Lines for Project Completion

The Eligible Developers should enter into a project agreement along with the applicable fees and bank guarantees with the Nodal Agency within two (2) months from the date of sanction of the capacity allotment.

In case of wind power projects allotted in revenue lands, the project shall be commissioned within 18 months from the date of possession of revenue lands and/ or issue of power evacuation clearance, whichever is later. In case of wind power projects allotted in private lands, the projects shall be commissioned within 18 months from the date of issue of power evacuation clearance.

In case of revenue and private lands, if there is no development at the site, even after three (3) years from the date of sanction, the site may be offered to any other developer by the Nodal Agency. The Nodal Agency would be at liberty to invite bids for setting up wind power projects in such sites, where no development is taken up within prescribed period. In such cases, the Government may resume the lands so allotted or acquire the land purchased by the developers at the same price at which the sale deeds were registered and offer the lands to other developers by inviting bids.

11 Manufacturing

The Government intends to promote wind turbine manufacturing facilities that can contribute towards wind sector development in the State. The following incentives shall be applicable for new manufacturing facilities and equipment's, ancillaries related to wind power projects only.

- Priority allotment of Government land on long term lease basis
- Exemption from electricity duty for a period of ten (10) years for consumption of electricity from the first year of operation.

12 Applicability of this Policy for wind power projects approved under earlier Policy

This policy is applicable in respect of all wind power projects which are not commissioned as on date of notification of this policy in the State of Andhra Pradesh.

13 Project Monitoring

A "High Level Committee" constituted with the following members will monitor the progress of implementation of the Wind Power Policy:

1. Secretary, Energy Department
2. Chairman and Managing Director, APTRANSCO
3. CMD of APDISCOMs
4. V.C.& Managing Director, NREDCAP(Member-Convener)
5. Representative of Indian Wind Turbine Manufacturers Association (IWTMA)
6. Representative of Indian Wind Power Association (IWPA)

If any difficulty arises in giving effect to this policy, the High Level Committee is authorized to issue clarification as well as interpretation to such provisions, as may appear to be necessary for removing the difficulty either on its own motion or after hearing those parties who have represented.

14 Mid-term Review

State Govt. may undertake a Mid-term Review of this policy after a period of two years or as and when need arises in view of any technological breakthrough or to remove any inconsistency with Electricity Act 2003, rules and regulations made there under or any Govt. of India policy.

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15 Power to remove difficulties

If any difficulty arises in giving effect to this policy, energy department is authorized to issue clarification as well as interpretation to such provisions, as may appear to be necessary for removing the difficulty either on its own motion or after hearing those parties who have represented for change in any provision.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

AJAY JAIN
SECRETARY TO GOVERNMENT

To

The Vice Chairman & Managing Director, NREDCAP, Hyderabad.

The Chairman & Managing Director, APTRANSCO, Hyderabad

The Managing Director, APGENCO, Hyderabad.

The Secretary, APERC, Hyderabad

The CMDs, of APSPDCL, Tirupathi / APEPDCL, Visakhapatnam.

All Collectors & District Magistrates in the state.

The Principal Secretary to Government, EFS&T Department.

The Principal Secretary to Government, Revenue Department.

The Principal Secretary to Govt., Finance (PF.I) Department.

Copy to:

The Secretary to Hon'ble C.M.

The P.S. to Hon'ble Dy. Chief Minister, Revenue, Stamps & Registrations.

The P.S. to Hon'ble Minister for Finance, Planning, Commercial Taxes & Legislature Affairs.

The P.S. to Secretary, Energy, I&I Department.

SF/SC.

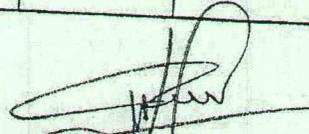
//FORWARDED BY ORDER//

SECTION OFFICER

ఎ-1 గవర్నమెంట్ వారి నోటిఫికేషన్లలో నుండు భూములపై లీజు దరఖాస్తును గురించిన నోటిసు
 ఇందుకు జతపరచిన షెడ్యూలులో తెలుపబడిన భూములకే మేల్ గ్రామములో
 A.R. శివారెడ్డి స్ట్రీట్ నంబర్ 24 లోని లీజు కిక్కి దరఖాస్తు పట్టుకున్నారని ఇందు మూలముగా
 ప్రకటించడమైనది. సదరు భూములకు అసెస్సు చేయు విషయములో ఆక్షేపణలుగల మనుష్యులు వాటిని ఆ
 గ్రామ రెవెన్యూ అధికారిగారికి ఈ నోటిసు ప్రకటించిన తేది నుండి 15 దినములలోపుగా తెలియపరచవలెను.

షెడ్యూల్

సర్వే నెం.	విస్తీర్ణము		శిస్తు		హద్దులు
	ఎ	సెం	ఎ	సెం	
1174	2	50			ఈసంఖ్య కింద నలువైపుల చాలా నెం: 1036/1 వున్నది.
1175	2	50			
1176	2	50			
1177	2	50			
1178	2	50			
1179	2	50			
1180	2	50			
1181	2	50			
1182	2	50			
1183	2	50			
1184	2	50			
1185	2	50			
	30	00			


TAHSILDAR
THONDUR MANDAL
Y.S.R. DISTRICT, A.P.
 పైన నోటిసు పైన తెలుపబడిన తేదీన దండోర మూలముగా ప్రకటించబడినదని, గ్రామ పంచాయతీ
 సంబంధించిన భూముల మీదను కట్టబడినదని సర్టిఫై చేయడమైనది.

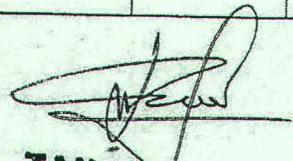

 గ్రామ రెవెన్యూ అధికారి
 గ్రామ రెవెన్యూ అధికారి
 మేల్ గ్రామము
 తోందూరు మం||, వై.యస్.ఆర్. జిల్లా

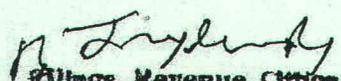
జి-1 గవర్నమెంట్ వారి స్కాటిస్ ముల్లో నుండు భూములై లీజు దరఖాస్తును గురించిన నోటీసు

.....ందుకు జతపరచిన షెడ్యూలులో తెలుపబడిన భూములకై గ్రామములోని
 Energy Pvt Ltd, Hyderabad. లీజు కోర్కె దరఖాస్తు పట్టుకున్నారని జరదు మూలముగా
 ప్రకటించడమైనది. సదరు భూములకు అసెస్సు చేయు విషయములో ఆక్షేపణలుగలమనుష్యులు వాటిని ఆ
 గ్రామ రెవిన్యూ అధికారిగారికి ఈ నోటీసు ప్రకటించిన తేది నుండి 15 దినములలోపుగా తెలియపరచవలెను.

షెడ్యూల్

నర్యే నెం.	విస్తీర్ణము		శిస్తు		హద్దులు
	ఎ	సెం	ఎ	సెం	
506	2	50			ఈ షెడ్యూలులోని నలువైపుల వాకనాఫీ నెం: 1 ఉన్నది
507	2	50			
508	2	50			
509	2	50			
	10	00			


TAHSILDAR
THONDUR MANDAL
YSR DISTRICT


 Village Revenue Officer
UDAPARATHI
Choudur (Mdl) Kadapa Di

పై నోటీసు పైన తెలుపబడిన తేదీ నుండి మూలముగా ప్రకటించబడినదని, గ్రామ పత్రములోను సంబంధించిన భూముల మీదను కట్టబడినదని సర్టిఫై చేయడమైనది.

ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.

New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.

(A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)

Regd. Office : 5-8-207/2, Pishah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/87/2015

Dt.26-02-2015

To
M/s Atria Wind Power Pvt. Ltd,
First Floor No.11,
Commissariat Road,
BANGALORE-560025.

Sir,

Sub: Transfer of 25.60 MW capacity wind farm in favour of M/s Atria Wind Power Pvt. Ltd - wind farm allotment given to M/s Esteem Energy (P) Ltd – Orders issued – Reg

- Ref: 1. Sanction Proceedings No. NREDCAP/WE/EEPL/87/2014
Dt. 04.04.2014
2. Sanction Proceedings No NREDCAP/WE/EEPL/2014
Dt.29.12.2014
3. Agreement entered on 04.04.2014 & 29.12.2014
4. Lr.No. EE/AWPPL/GVP/01/2014-15, dt. 22.01.2015 of M/s Esteem Energy (P) Ltd,
5. Board Resolutions of, M/s Esteem Energy (P) Ltd & M/s Atria Wind Power Pvt. Ltd,
6. T.O. Lr.No. NREDCAP/WE/EEPL/87/2015,dt. 23.02.2015
7. G.O. Rt No.61, Dt.24-3-2011 of Energy (RES) Dept, GOAP, Hyderabad
8. G.O. Ms.No.9, Dt. 13.02.2015 of Energy I &I (PR.II) Dept, GOAP
9. Lr.No. AWPPL/NREDCAP/01/2014-15, dt. 25.02.2015 of M/s Atria Wind Power Pvt. Ltd

& & &

In the reference 1st & 2nd cited, 25.92 MW capacity wind farm project was allotted to M/s Esteem Energy (P) Ltd to set up at Gangadevipalli, Kadapa district.

In the reference 4th cited, M/s Esteem Energy (P) Ltd, has informed that they have decided to develop the 25.60 MW Capacity wind farm project out of 25.92 MW capacity at Gangadevipalli, Kadapa district through M/s Atria Wind Power Pvt. Ltd, and requested to transfer 25.60 MW capacity in the name of M/s Atria Wind Power Pvt. Ltd.

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-2-

Taking into consideration of Board resolution of M/s Esteem Energy (P) Ltd & M/s Atria Wind Power Pvt. Ltd, and request of M/s Esteem Energy (P) Ltd permission is hereby accorded to transfer 25.60 MW wind power capacity in favour of M/s Atria Wind Power Pvt. Ltd First Floor No.11, Commissariat Road, Bangalore-560025 from the existing capacity allotment accorded to M/s Esteem Energy (P) Ltd.

M/s Atria Wind Power Pvt. Ltd, is requested to enter into agreement with NREDCAP as per the prescribed format (enclosed) within one month from the date of this order. The other terms and conditions of the sanction order issued to M/s Esteem Energy (P) Ltd will hold good to this transfer of project of 25.60 MW capacity to M/s Atria Wind Power Pvt. Ltd.

Thanking you,

Yours faithfully,
Sd/-
VC & Managing Director

Encl:a.a.

Copy to M/s Esteem Energy (P) Ltd., Ground floor, 17-B, Vengal Rao Nagar, Hyderabad-500038.

Copy to Chairman and Managing Director, APSPDCL, Tirupati.

Copy to the Chief Engineer, IPC, APPCC, AP TRANSCO, Hyderabad.

Copy to the District Collector, Anantapur District.

Copy to the Executive Engineer (WD), Anantapur District.

//FBO//



GENERAL MANAGER

REVENUE DEPARTMENT

From
Sri K.V. Ramana, I A S.,
District Collector,
Ltd.Y.S.R District, KADAPA

To
The Authorized Signatory
M/s Esteem Energy Private
Ground Floor, 17-B,
Vengalarao Nagar,
Hyderabad-500038.

Ref.No.E1/134/2015 Dt:- 06.05.2015

Sir,

Sub:- Lease of LAND – Y.S.R. District – NREDCAP forwarded the application of M/s Esteem Energy Ltd., for allotment of land to an extent of Ac.30.00 cents in Sy.No.1036 of Mallela village and to an extent of Ac.10.00 cents in Sy.No.1 of Udavagandla village of Thondur Mandal on lease basis for setting up of Wind power project – Regarding.

- Ref:- (1) The VC & Managing Director, NREDCAP Ref.No. NREDCAP /WE / EEPL/87/2015 Dt:-03.01.2015.
(2) RDO, Jammalamadugu Ref.No.A/269/2015 Dt:-01.04.2015.
(3) Memo No.600/PR.II(A1)/2015 Dt:-01.05.2015 of the Energy, Infrastructure & Investment (PR.II) Department.
(4) Memo No.12640/Assn.V(1)/2015-1Dt:-07.05.2015 of the Principal Secretary to Government, Revenue (Assignment.V) Department.
(5) Inspection notes of the Joint Collector, Kadapa Dt:-30.04.2015.
(6) G.O.Ms.No.9 Energy, Infrastructure & Investment (PR.II) Department Dt:-13.02.2015.
(7) This office Ref.No.E1/134/2015 Dt:-28.05.2015.
(8) VC & Managing Director, NREDCAP Ref.No. NREDCAP /WE / EEPL/2015 Dt:-30.05.2015.
(9) Representation of the Authorized Signatory, M/s Esteem Energy, Hyderabad.

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I invite your attention to the reference cited, in the reference 8th cited, the Vice Chairman & Managing Director, NREDCAP, Hyderabad, has directed M/s Esteem Energy Pvt. Ltd., to pay 10% of market value on lease rent and also produce undertaking to pay difference amount of lease rent as fixed by the Government soon after receipt of orders from the Government for allotment of land to an extent of Ac.40.00 cents in Thondur Mandal for setting up Wind Power Energy.

In the reference 9th cited, you have agreed to give the undertaking at the time of handing over the Advance Possession of the land and to pay difference amount of lease rent as fixed by the Government requested to provide the details of Head of Account to which you have to remit the lease rental.

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In view of the above, you are hereby requested to pay 10% of market value of lease rent i.e., Rs.6,00,000/- to the following Head of Account for allotment of land to an extent of Ac.40.00 cents in Thondur Mandal for setting up Wind Power Project.

Major Head: 0029 -- Land Revenue.

**Minor Head: 107 -- Sale proceeds of waste lands
Redemption of Land Tax.**

**Sub-Head : 01 -- Receipts in connection with
Survey and Settlement
Operations.**

Yours faithfully,
Sd/-K.V.Ramana
District Collector,
Y.S.R District.

//t.c.b.o//


Superintendent

Copy to the Vice Chairman & Managing Director, NREDCAP, PISGAH Complex, Nampally, Hyderabad for information.

**GOVERNMENT OF ANDHRA PRADESH
REVENUE (ASSIGNMENT. V) DEPARTMENT**

Memo No. 12640/Assn.V(1)/2015-1

Dated: 07.05.2015.

Sub: Lands- A.P. Wind Power Policy, 2015 - Permission to the District Collectors to hand over advance possession of Government land as per Policy - Instructions issued- Regarding.

Ref:1. The AP. Wind Power Policy - 2015 issued vide GO.Ms. No.9, Energy (P-II) Dept., dt. 13.02.2015.

2. File C.No. 2585/Power.II(1)/2015 of Energy (Power. II) Dept., dt. 22.05.2015.

-:0:-

In the reference 1st cited, order have been issued formulating " the AP. Wind Power Policy -2015 with a sole objective to encourage, develop and promote wind power generation in the state with a view to meet the growing demand for power in an environmentally and economically sustainable manner. The policy envisages that the Government may consider proposal for allotment of Revenue land if available- at the Wind power potential area on first come first serve basis- based on recommendation of NREDCAP, as per the provisions of New Land Allotment Policy announced by the Government, vide GO. Ms.No. 571, Revenue (Assn.I) Dept., Dt. 14.09.2012. The salient features of Land policy with regard to Wind Power Project are as follows:

- 128/9/15
- a) Guidelines prescribed by MNRE from time to time may be followed.
 - b) Allotment of land may be considered on lease basis.
 - c) Land may be given to the private developer on lease basis for 25 years.
 - d) Allotment of land is to be done jointly in the name of project developer and NREDCAP. If the project is implemented as per schedule, NREDCAP will withdraw its rights on the land. However, if there is delay in execution of the projects, NREDCAP will recommend to Govt. to take back the land allotted, for re-allotment to any other developer/developers.
 - e) Lease rentals will be 10% of the prevailing market value as fixed by the competent authority. The lease rentals shall be enhanced in every block of five(5) years by increasing up to 10% as fixed by the competent authority on the lease rental of the previous block of five (5) years.
 - f) In case of assigned lands are proposed for setting up wind power projects, the guidelines of Revenue Department as per the clause 3(a).(vi) and 3(b)(v) of the land policy will be followed.

2. The A.P. Wind Power Policy -2015, stipulates that, to facilitate faster execution of projects, the District Collectors shall handover advance possession of the land including pathways to NREDCAP and the land shall be allotted in the joint name of NREDCAP and the Developer. The concerned District Collector after taking into account all the necessary undertakings of land proposal shall permit the developer to start the construction. NREDCAP shall withdraw its rights from the land once the project gets commissioned.

3. All the District Collectors are therefore, requested to handover advance possession of Government land as per AP. Wind Power Policy-2015.

(contd. P.2)

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4. The Chief Commissioner of Land Administration, AP., Hyderabad / All the District Collectors shall take necessary action accordingly.

J.C. SHARMA
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Chief Commissioner of Land Administration, AP., Hyderabad.
All the District Collectors in the State.

Copy to:

~~The Energy(PR-II) Department.~~
The VC& MD., NREDCAP, Hyderabad.
The PS to Principal Secretary to C.M.
The PS to C.S. to Government.
The OSD to Dy. C.M.(Revenue).
The P.S. to Prl. Secy. (Revenue).
All the Assignment Sections.
S.c/S.f.

//FORWARDED :: BY ORDER//

dw
SECTION OFFICER
Copy

54

ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణ ఐంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.



(A State Government Company)
(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)
Regd. Office : # 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.
Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-2320 1666
E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in

Dt.07.05.2015

NREDCAP/WE/EEPL/87/2015

To
The Collector & District Magistrate,
YSR District,
Kadapa.

Sir,

Sub: - Wind Power Projects -Allotment of Revenue lands to M/s Esteem Energy Pvt Ltd to set up Wind Power Projects on foot print basis to as per GO Ms No. 571, dt. 14.9.12 of Revenue (Assignment 1) Dept., GoAP - Reg.

- Ref: - 1. Our letter No.NREDCAP/WE/EEPL/87/2015 dt.03.01.2015
 2. Our letter No.NREDCAP/WE/EEPL/2015 dt.03.01.2015
 3. Lr.No.EEPL/NREDCAP/01/2015-16, dt.05.05.2015 of M/s Esteem Energy Pvt Ltd

In the reference 1st & 2nd cited, the proposals of M/s Esteem Energy Pvt Ltd have been recommended for allotment of 40.00 Acres of Revenue Land in Thondur (M), Kadapa District for establishment of Wind Power Project on foot print basis as per GO Ms No. 571, dt. 14.9.12 of Revenue (Assignment 1) Dept., GoAP.

In the reference 3rd cited, it was represented by the developer M/s Esteem Energy Pvt Ltd that they will develop internal roads for movement of machinery and cranes for installation of Wind Turbine Generators and the road formed by the developer can be utilized by public.

The approach road is meant initially for movement of heavy machinery and will be utilized subsequently to attend the routine maintenance of machines. The developer has agreed to handover the road to the appropriate authorities for use by the general public.

In view of the above, necessary action may be taken for allotment of 40.00 acres of revenue land to M/s Esteem Energy Pvt Ltd on foot print basis for establishment of 25.92 MW capacity wind power project and developer may be permitted to form and develop internal roads for execution of project as it is planned to commission the project by end of December 2015.

Thanking you,

Yours faithfully

(Signature)
VC & Managing Director

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REVENUE DEPARTMENT

From
Sri K.V. Ramana, I A S.,
District Collector
Y.S.R District, KADAPA

To
The Vice Chairman &
Managing Director,
NREDCAP Ltd.,
Pisgah Complex, Nampalli,
Hyderabad.

Ref.No.E1/134/2015 Dt:-23.05.2015

Sir,

Sub:- Lease of LAND - Y.S.R. District - NREDCAP forwarded the application of M/s Esteem Energy Ltd., for allotment of land to an extent of Ac.30.00 cents in Sy.No.1036 of Mallela village and to an extent of Ac.10.00 cents in Sy.No.1 of Udavagandla village of Thondur Mandal on lease basis for setting up of Wind power project - Regarding.

- Ref:- (1) The VC & Managing Director, NREDCAP Ref.No. NREDCAP /WE / EEPL/87/2015 Dt:-03.01.2015.
(2) RDO, Jammalamadugu Ref.No.A/269/2015 Dt:-01.04.2015.
(3) Memo No.600/PR.II(A1)/2015 Dt:-01.05.2015 of the Energy, Infrastructure & Investment (PR.II) Department.
(4) Memo No.12640/Assn.V(1)/2015-1Dt:-07.05.2015 of the Principal Secretary to Government, Revenue (Assignment.V) Department.
(5) Inspection notes of the Joint Collector, Kadapa Dt:-30.04.2015.
(6) G.O.Ms.No.9 Energy, Infrastructure & Investment (PR.II) Department Dt:-13.02.2015.

-000-

(1) I invite kind attention to the reference 1st cited, wherein it was informed that the NREDCAP has sanctioned 25.92 MW capacity Wind Power Project to M/s Esteem Energy Pvt Ltd., for establishment of the Project at Thondur Mandal of Kadapa District and requested for allotment of land to an extent of Ac.30.00 cents in Sy.No.1036 of Mallela village and to an extent of Ac.10.00 cents in Sy.No.1 of Udavagandla village of Thondur Mandal on lease basis jointly in the name of the above Private developer and NREDCAP as per the G.O.Ms.No.571 Dt:-14.9.2012 on foot print basis to set up wind power project at the earliest.

(2) In the reference 2nd cited, the Revenue Divisional Officer, Jammalamadugu has submitted lease proposals duly recommending

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for grant of lease in favour of Esteem Energy Private Ltd., for setting up of 25 MW wind power project in Thondur Mandal a detailed below.

Sl.No.	Village	Old Sy.No	New Sy.No.	Extent in Ac.
1	Mallela	1036/1	1174	2-50
2			1175	2-50
3			1176	2-50
4			1177	2-50
5			1178	2-50
6			1179	2-50
7			1180	2-50
8			1181	2-50
9			1182	2-50
10			1183	2-50
11			1184	2-50
12			1185	2-50
Total				30-00
1	Udavagandla	1	506	2-50
2			507	2-50
3			508	2-50
4			509	2-50
Total				10-00

- (3) The Secretary to Government, Energy, Infrastructure & Investment (PR.II) Department Government of A.P has sent the Check List (Annexure -XI) and Agenda point 1 & 2 as required in terms of G.O.Ms. 571, Revenue (Assignment 1) Department for allotment of Ac.40.00 cents of land on lease basis in favour of M/s Esteem Energy Pvt Ltd., and M/s NREDCAP jointly for setting up of 25.90 MW Wind Project duly signed by the Secretary to Government, Energy, Infrastructure & Investment (PR.II) Department for placing before APMLA for its consideration.

- (4) The District Forest Officer, Proddatur has reported that the proposed lands for lease are not falling within Reserve Forest or Wildlife Sanctuaries, National Parks and other important sites, and expressed no objection to their Department for setting up of wind power project.
- (5) The Assistant Director, Mines & Geology, Yerraguntla vide Lr.No.3317/Revenue/2014 Dt:-28.01.2015 has reported that no economically viable mineral available in the applied area and recommended for grant of lease in favour of above developer.
- (6) Further, in the reference 4th cited, the Government has approve the A.P. Wind Power Policy -2015, which stipulates that, to facilitate faster execution of projects, the District Collectors shall handover advance possession of the land including pathways to NREDCAP and the land shall be allotted in the joint name of NREDCAP and the Developer. The concerned District Collector after taking into account all the necessary undertakings of land proposal shall permit the developer to start the construction. NREDCAP shall withdraw its rights from the land once the project gets commissioned.
- (7) The Joint Collector has also inspected the proposed lands on 30.04.2015 along with the Revenue Divisional Officer, J.Madugu, Tahsildar, Thondur, Asst. Geologist, M&G, Yerraguntal, representative of M/s Esteem Energy Pvt Ltd and agreed for allotment of above said lands in favour of M/s Esteem Energy Pvt Ltd on payment of lease rent basing on the market value.
- (8) In view of the above, taking into account of the sale statistics market rates prevailing in the vicinity and also the scarcity of the Government lands for establishment of Industries in the District, I recommend the market value of Rs. 1,50,000/- per acre for both Mallela and Udavagadla village of Thondur Mandal for fixing the lease rent.

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- (9) Further I submit that the advance possession of the above lands will be handed over to the Vice Chairman & Managing Director, NREDCAP or any person authorized by the Vice Chairman & Managing Director, NREDCAP soon after the receipt of 10% of the Market value from the developer.
- (10) Further the developer has to give undertaking that he will pay the difference amount of lease rent as fixed by the Government soon after receipt of the orders from the Government.
- (11) I therefore request that the M/s Esteem Energy Pvt. Ltd., may be directed to pay 10% of market value on lease rent and also produce undertaking to pay difference amount of lease rent as fixed by the Government soon after receipt of orders from the Government.

Yours faithfully,

K. V. 
28/5/2015
District Collector,
Y.S.R District.

28/5/15
DSE.

Copy Submitted to the Principal Secretary to Government, Revenue Department, A.P, Hyderabad for favour of kind information.
Copy Submitted to the Principal Secretary to Government, Energy, Infrastructrue & Invistment (P.R.II) Department, A.P, Hyderabad for favour of kind information.
Copy submitted to the Chief Commissioner of Land Administration, A.P, Hyderabad for favour of information.

ఆంధ్రప్రదేశ్ సూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.

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Regd. Office : 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/2015

Dt.30.05.2015

To
M/s Esteem Energy Pvt. Ltd,
Ground Floor, 17-B, Vengal Rao Nagar,
Hyderabad-500038.

Sirs,

Sub :- Wind Power Projects –Allotment of land on lease basis for setting up of wind power project as per GO Ms No. 571, dt 14.9.12 of Revenue (Assignment 1) Dept – Advance possession - Reg.

Ref:- 1. T.O. Lr. Even No. dated 07.05.2015
2. Lr.No. E1/134/2015, dt. 28.05.2015 of The District Collector, YSR Kadapa district

&&&

In the reference 2nd cited, the District Collector, YSR Kadapa has communicated that advance possession of 40 acres of revenue land will be handed over to NREDCAP to set up 25.92 MW capacity wind power project at Mallela & Udavagandla villages of Thondur Mandal, soon after receipt of 10% of market value from the developer towards lease rentals. The market value of land is recommended as Rs.1,50,000/-per acre.

In view of the above, it is requested to furnish the following to this office for taking necessary action.

1. The developer has to furnish the challan remitting 10% of the market value (Rs.6,00,000 for 40 acres) towards lease rentals.
2. The developer has to give an undertaking that he will pay the difference amount of lease rent fixed by the Govt, soon after receipt of orders from the Govt.

Thanking you,

Yours faithfully,
Sd/-

VC & MANAGING DIRECTOR

CC To DM (RE), Wind Division, NREDCAP, Ananthapur/KADAPA

//FBO//

PROJECT DIRECTOR (WE)

TRANSMISSION CORPORATION OF ANDHRA PRADESH LIMITED

Vidyut Soudha :: Hyderabad

From
Executive Director,
HRD & Planning,
APTRANSCO, Vidyut Soudha,
Hyderabad - 500 082.

To
✓ M/s Atria Wind Power Pvt Ltd,
First Floor No.11, Commissariat Road,
Bangalore-560025.
Ph-080-49411411.

Lr.No.ED/HRD&Plg/DE-Comml/ADE-C/F.Atria-Wind/DNo. 388 /15, Dt: 12.06.2015

Sir,

Sub: M/s Atria Wind Power Pvt Ltd – Connectivity / Evacuation of 25.6MW power from wind power project to be set up at Gandadevipalli, YSR Kadapa District to be set up by M/s Atria Wind Power Pvt Ltd - Connectivity – Approval accorded – Reg

Ref: 1. NREDCAP/WE/PE/2015 Dt.11.03.2015

* * *

APTRANSCO has accorded connectivity for evacuating 25.6MW power from Wind Power Project to be set up at Gandadevipalli, YSR Kadapa District by M/s Atria Wind Power Pvt Ltd and can be connected by laying 33kV DC line to 132/33KV Balapanur SS, since 33kV Bus of 132/33kV Balapanur SS is Twin Zebra conductor.

For evacuation of wind generation from your proposed 25.6MW Wind power project at 33kV level to 132/33KV Balapanur SS, you are requested to lay 33kV DC line as follows, subject to the following conditions.

- i. To erect new 33kV bays at 132/33KV Balapanur SS for the evacuation of 25.6MW wind generation by M/s Atria Wind Power Pvt Ltd.
- ii. The developer has to lay 33KV DC line from generating site and shall connect radially to 132/33KV Balapanur SS. Cost of laying of 33KV DC line including bays at 132/33KV Balapanur SS is to be borne by the developer as per the regulation in vogue.
- iii. The land required for 33 KV Bay extensions at APTRANSCO Substation is to be procured by the developer at his own cost and the land is to be handed over to APTRANSCO.
- iv. As per the feasibility report received from the Chief Engineer/Kadapa Zone/APTransco, the 132kV Balapanur being radially fed from 220kV Pulivendula SS is not having circuit breaker and respective control and relay panel at Balapanur SS. This has to be provided by M/s Atria Wind Power Pvt Ltd. Land has to be procured by M/s Atria Wind Power Pvt Ltd to the extent of 800sqm (40m x 20m) in addition to the shifting 2 Nos 33kV feeders passing through the site.
- v. In case of Wind generators, the location of interface meters shall be as per the APERC Practice directions dt.29.01.2015, T.O.O.No.74 Dt.04.04.2015 and respective agreement conditions.
- vi. Further, as per the clause No 4.6.2 of Indian Electricity Grid Code 2010, it is mandatory to provide data to SLDC prior to charging of the equipment. As per the clause 5.2(u) of Indian Electricity Grid Code 2010, Data Acquisition System facility shall be provided and transfer of information to concerned SLDC and RLDC for Solar/wind generators. Hence it is requested to provide the necessary Data Acquisition System along with necessary communication system to communicate with ALDC/SLDC for the proposed Wind

Generation Project. Presently it should communicate to ALDC/SLDC on IEC 60870-5-101(Serial) protocol and provision to upgrade to IEC 60870-5-104 (TCP/IP) protocol as the SLDC is Scheduled to be upgraded in near future.

- vii. The developer is required to maintain a security in the form of Bank Guarantee (BG) of Rs 5.00 Lakhs/MW for First twelve months and Rs 10.00 Lakhs/MW there after until your generating plants are commercially made Operational. Hence it is requested to submit the Bank Guarantee within one month from the date of receipt of this letter and enter in to MOU failing which the connectivity given will be cancelled without further intimation.
- viii. The developer has to comply with Central Electricity Authority (Technical Standards for connectivity to the grid) Regulation 2007 and its subsequent amendment regulations, 2013 Part- II(B)(B2)and Part-II(B)(B1)) and the wind machines installed at Generating site should comply with LVRT equipment. The necessary type test certificates for LVRT must be approved by NIWE (National Institute of Wind Energy) and the same will be submitted to the Chief Engineer/SLDC/APTransco before synchronization.

Further, you are requested to submit an undertaking on Rs100/- Non Judicial Bond paper for accepting all the above mentioned terms and conditions.

Further, you are requested to submit your consent to take up the work on turnkey basis duly paying the supervision charges, Engineering Charges, Service tax and cost of spares to APTRANSCO.

After receipt of the consent letter, Undertaking, Bank Guarantees and entering in to MOU the estimate for the complete scheme for the above work will be processed.

Yours faithfully,

B.V. Shanthi Reddy
Executive Director 12/6/15
HRD & Planning

Copy to:

Chief Engineer/ Construction/APTRANSCO/VS/Hyderabad
Chief Engineer/Kadapa Zone/APTRANSCO/Kadapa
Chief Engineer/IPC & Power Systems/APTRANSCO/VS/Hyderabad
Chief Engineer/SLDC & Commercial/APTRANSCO/VS/Hyderabad
Chief Engineer/Telecom/APTRANSCO/VS/Hyderabad
Chief General Manager/P&MM & IPC/ APSPDCL/Tirupathi
Chief General Manager/Operation/APSPDCL/Kurnool
Superintending Engineer/OMC/APTRANSCO/Kadapa
Superintending Engineer/Operation/APSPDCL/Kadapa
M/s NREDCAP, 5-8-207/2, Pisgah Complex, Nampally, Hyderabad – 500001

ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.
New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.

(A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd)

Regd. Office : 5-8-207/2, Pisgah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



NREDCAP/WE/EEPL/87/2015

Dt.16.06.2015

To
The Collector & District Magistrate,
YSR District,
Kadapa

Sir,

Sub: - Wind Power Projects- Allotment of 40.00 Acres of Revenue land in Mallela (V), and Udavagandla (V) of Thondur (M), Kadapa District on lease basis – Advance Possession of Revenue land for setting up of Wind Power Projects – Reg.

Ref: - 1. Your Lr.No. E1/134/2015, Dated.28.05.2015
2. Lr.No. EEPL/NREDCAP/01/2015-16, Dated.11.06.2015 of M/s Esteem Energy Pvt Ltd

In the reference 1st cited, the District Collector, Kadapa has requested to direct M/s Esteem Energy Pvt Ltd to pay 10 % of Market value towards lease rent and also produce undertaking to pay difference amount on lease rent as fixed by the Government soon after receipt of order from the Government. Accordingly, M/s Esteem Energy Pvt Ltd was requested to furnish the challan remitting 10 % of market value towards lease rentals and an undertaking to pay the difference amount on lease rent as fixed by the Government soon after receipt of order from the Government. M/s Esteem Energy Pvt Ltd has furnished the challan and undertaking vide reference 2nd cited.

The copies of the treasury challan for the amount remitted towards 1st year lease rental and undertaking furnished by M/s Esteem Energy Pvt Ltd are enclosed herewith.

Hence, it is requested to take necessary action for handing over of 40.00 Acres of Revenue land in advance possession to the District Manager, NREDCAP, Kadapa and permit the developer M/s Esteem Energy Pvt Ltd, to start the construction of 25.92 MW capacity wind power Project.

Thanking you,

Yours faithfully

VC & Managing Director

Copy to District Manager, NREDCAP, Kadapa
Copy to Executive Engineer (RE), Wind Division, NREDCAP, Ananthapur.
Copy to M/s Esteem Energy Pvt Ltd, Hyderabad.

FROM
Sri K.V. Ramana, I A S.,
District Collector,
Y.S.R District,
KADAPA

To
The Tahsildar,
Thondur

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Ref.No.E1/134/2015 Dt:-21.06.2015

Sir,

Sub:- Lease of LAND - Y.S.R. District - NREDCAP forwarded the application of M/s Esteem Energy Ltd., for allotment of land to an extent of Ac.30.00 cents in Sy.No.1036 of Mallela village and to an extent of Ac.10.00 cents in Sy.No.1 of Udavagandla village of Thondur Mandal on lease basis for setting up of Wind power project - Hand over the advance possession of the land to District Manager, NREDCAP, Kadapa - Regarding.

- Ref:- (1) The VC & Managing Director, NREDCAP Ref.No. NREDCAP /WE / EEPL/87/2015 Dt:-03.01.2015.
(2) RDO, Jammalamadugu Ref.No.A/269/2015 Dt:-01.04.2015.
(3) Memo No.600/PR.II(A1)/2015 Dt:-01.05.2015 of the Energy, Infrastructure & Investment (PR.II) Department.
(4) Memo No.12640/Assn.V(1)/2015-1Dt:-07.05.2015 of the Principal Secretary to Government, Revenue (Assignment.V) Department.
(5) Inspection notes of the Joint Collector, Kadapa Dt:-30.04.2015.
(6) G.O.Ms.No.9 Energy, Infrastructure & Investment (PR.II) Department Dt:-13.02.2015.
(7) This office Ref.No.E1/134/2015 Dt:-28.05.2015.
(8) VC & Managing Director, NREDCAP Ref.No. NREDCAP /WE / EEPL/2015 Dt:-30.05.2015.
(9) This office Ref.No.E1/134/2015 Dt:-06.06.2015.
(10) Representation of the Authorized Signatory, M/s Esteem Energy, Hyderabad.
(11) VC & Managing Director, NREDCAP Ref.No. NREDCAP /WE / EEPL/2015 Dt:-16.06.2015.

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I invite your attention to the references cited, wherein the Vice Chairman & Managing Director, NREDCAP, Hyderabad, has been requested to direct M/s Esteem Energy Pvt. Ltd., to pay 10% of market value on lease rent and also produce undertaking to pay difference of amount of lease rent as fixed by the Government soon after receipt of the orders from the Government.

Accordingly, in the reference 11th cited, the Vice Chairman & Managing Director, A.P, Hyderabad has reported that M/s Esteem Energy Pvt Ltd, Hyderabad has furnished the challan for an amount of Rs. 6,00,000/- remitted towards 1st year lease rent and also furnished undertaking copy.

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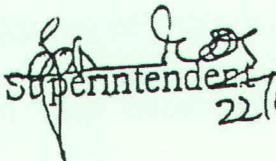
Finally, the Vice Chairman & Managing Director, NREDCAP., A.P, Hyderabad has requested to take necessary action for handing over advance possession of the lands to an extent of Ac.30.00 cents in Sy.No.1036 of Mallela village and to an extent of Ac.10.00 cents in Sy.No.1 of Udavagandla village of Thondur Mandal to the District Manager, NREDCAP, Kadapa and to permit the developer i.e., M/s Esteem Energy Pvt Ltd, Hyderabad to start the construction of 25.92 MW capacity wind power Project

I therefore request you to hand over the advance possession of the lands to an extent of Ac.30.00 cents in Sy.No.1036 of Mallela village and to an extent of Ac.10.00 cents in Sy.No.1 of Udavagandla village of Thondur Mandal to the District Manager, NREDCAP, Kadapa for construction of 25.92 MW capacity wind power Project by the M/s Esteem Energy private ltd., Hyderabad and report compliance. Copy of the reference 11th cited and Challan for an amount of Rs.6,00,000/- is herewith enclosed for ready reference.

Enlc:- As above

Yours faithfully,
Sd/- K.V.Ramana
District Collector,
Y.S.R District.

//t.c.b.o//


Superintendent
22/6/15

- Copy to the District Manager, NREDCAP, Kadapa for necessary action.
- Copy to the VC & MD, NREDCAP, A.P, Hyderabad for favour of information.
- Copy to the Revenue Divisional Officer, Jammalamadugu for necessary action.
- Copy to the M/s Esteem Energy Private Ltd., Hyderabad, Vengal Rao Hyderabad for favour of information.

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Ref. No. A/52/2014
Dated : 25-6-2015.

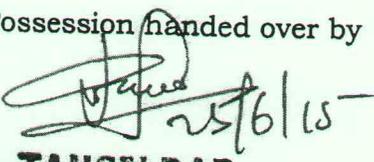
Office of the Tahsildar, Thondur.

LAND POSSESSION HANDING OVER CERTIFICATE

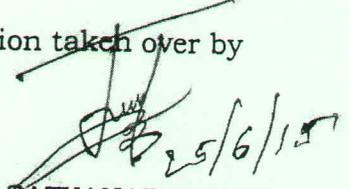
Consequent on payment of RS. 6,00,000/- (Rupees six lakhs only) vide challan bearing No. 1879 dated 11-6-2015 remitted at the Sub-Treasury Pulivendula by M/s Esteem Energy private Limited, Hyderabad towards the first year lease amount for the following Government lands situated in Mallela and Udavagandla villages of Thondur mandal, advance possession of the same lands is given on this day on 25-6-2015 to the District Manager, NREDCAP, Kadapa, for setting up of Wind Mills for Generation of Wind Power as directed in the District Collector, Kadapa, in Ref. No. E1/134/2015 dated 21-6-2015.

Sl.No.	Village	Old Sy.No	New Sy.No.	Extent in Ac.	Classification
1	Mallela	1036/1	1174	2-50	Revenue Land
2			1175	2-50	Revenue Land
3			1176	2-50	Revenue Land
4			1177	2-50	Revenue Land
5			1178	2-50	Revenue Land
6			1179	2-50	Revenue Land
7			1180	2-50	Revenue Land
8			1181	2-50	Revenue Land
9			1182	2-50	Revenue Land
10			1183	2-50	Revenue Land
11			1184	2-50	Revenue Land
12			1185	2-50	Revenue Land
Total				30-00	
1	Udavagandla	1	506	2-50	Revenue Land
2			507	2-50	Revenue Land
3			508	2-50	Revenue Land
4			509	2-50	Revenue Land
Total				10-00	

Possession handed over by


L.V. PRASSAD
TAHSILDAR
THONDUR MANDAL
Y.S.R. DISTRICT. A.P.
Thondur.

Possession taken over by


(J.V.L. SATYANARAYANA)
District Manager,
A.P. NREDCAP,

District Manager
NREDCAP - KADAPA,



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WIND POWER PVT. LTD.

Date. 26th June 2015

Ref: AWPPL/NREDCAP/2015-16/001

To

The Vice Chairman & Managing Director,
New & Renewable Energy Development
Corporation of Andhra Pradesh Limited,
Pisgah Complex, Nampally,
Hyderabad – 500 001

Dear Sir,

**Sub: Advance Possession of Revenue land for setting up 25.60MW Wind Power Project at
Gangadevipalli site, YSR District, Kadapa.**

Ref: 1. Capacity Allocation to M/s Esteem Energy Pvt Ltd vide Ref No: NREDCAP/WE/EEPL Dt: 04-04-2014 & NREDCAP/WE/EEPL Dt: 29-12-2014
2. Capacity Transfer Agreement Dated 26.02.2015
3. Land Possession Handing over certificate vide Ref.No. A/52/2014 date 25.06.2015.

At the outset we express our heartfelt gratitude for all the support extended in transferring 25.60MW capacity from M/s. Esteem Energy Pvt. Ltd., for setting up wind power project at Gangadevipalli site in YSR District. We are pleased to inform, based on your recommendations to ED-Planning, APTRANSCO, have accorded Connectivity/Evacuation approval on 33KV level to evacuate the power generated from the project.

We have been informed by our developer, M/s. Esteem Energy Pvt. Ltd., that the land required for the project to an extent of 40.00 acres has been allotted by the District Collector, Kadapa and the Advance Possession has been handed over to NREDCAP vide certificate Ref. No. A/52/2014 date 25.06.2015.

In view of the above now we request your good self to kindly confirm us that the Advance Possession of the lands taken over by NREDCAP is pertaining to the capacity transferred to M/s Atria Wind Power Pvt. Ltd., from M/s. Esteem Energy Pvt. Ltd., and upon obtaining the clearance from the Govt. of Andhra Pradesh the same land will be transferred to M/s Atria Wind Power Pvt. Ltd., on lease basis. We request

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you to give permission to M/s Atria Wind Power Pvt. Ltd., to commence the project work on the designated land.

Since the land and evacuation approvals required for the project are in place we will put forth our best efforts to complete the project during the current financial year. We once again thank you for all the support extended to us and look forward for the same.

Thanking you,

Yours Truly,

For Atria Wind Power Private Limited


Authorised Signatory.



ఆంధ్రప్రదేశ్ నూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.

New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.

(A State Government Company)

(Formerly Non-Conventional Energy Development Corporation of Andhra Pradesh Ltd.)

Regd. Office : 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-23201666.

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/87/2015

Dt : 06 -07-2015

To

M/s Atria Wind Power Private Ltd,
First Floor, No.11, Commissariat Road,
Bangalore, 560025, INDIA.

Sir,

Sub: Advance Possession of Revenue land for setting up 25.60 MW Wind Power Project
at Gangadevipalli site, YSR District, Kadapa – Reg

Ref: 1. Agreement Dated 26-02-2015

2. Land Possession Handing Over Certificate Date : 25-06-2015 of the Tahsildar,
Thondur, YSR District

3. Your Letter No.A WPPL/NREDCAP/2015-16/001.

With reference to the letter 3rd cited, it is to confirm that the advance possession of 40.00 ac. of Revenue Land taken over by NREDCAP is pertaining to the 25.60 MW Wind Power Project transferred to M/s Atria Wind Power Private Ltd from M/s Esteem Energy Pvt Ltd. Hence, you are requested to commence the project work on the designated land at the earliest.

Thanking you,

Yours faithfully,

Sd/-

VC& Managing Director

//F.B.O.//

Project Director(WE)

ఆంధ్రప్రదేశ్ సూతన మరియు పునరుద్ధరణీయ ఇంధన వనరుల అభివృద్ధి సంస్థ లి.

New & Renewable Energy Development Corporation of Andhra Pradesh Ltd.

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Regd. Office : # 5-8-207/2, Pishgah Complex, Nampally, Hyderabad - 500 001. India.

Tel : Off : 040-23202391, 23202262, 23203376 Fax : 040-2320 1666

E-mail : info@nedcap.gov.in, nedcap@ap.nic.in Website : www.nedcap.gov.in



Ref: NREDCAP/WE/EEPL/872016

Dt: 23.01.2016

To

The Collector & District Magistrate
KADAPA

Sir,

Sub: 25.60 MW Wind Power Project at Gangadevipalli (V), Thondur (M),
Kadapa District – Request for permission for laying of approach road –
Reg

Ref: 1. Proceedings No. E1/134/2015, dt 28.05.2015 of District Collector,
Kadapa
2. Lr No. EEPL/AP/NREDCAP/2015-16, Dt 21.01.2016 of M/s Esteem
Energy Pvt Ltd

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In the reference 1st cited, proceedings have been issued by the District Collector, Kadapa for allotment of 30 acres of land in Sy No. 1036 of Mallela (V) and 10 acres in Sy No.1 of Udavagandla (V) of Thondru (M) on lease basis for setting up of wind power project by M/s Esteem Energy Pvt Ltd as per the provisions of A.P. wind Power Policy and recommendation of NREDCAP. The developer has paid 1st year lease rentals of Rs. 6.00 lakhs. After taking over of the land advance possession by NREDCAP, the land was handed over in advance possession to M/s Esteem Energy Pvt Ltd., to take up the project works.

In order to transport heavy machinery like components of wind electric generator (Tower, Nacelle, blades etc), transformers and other electrical equipment etc., the developer is laying the approach road upto the project site. As per the AP Wind Power Policy 2015, the pathways are also to be given while allotting the land for developing of wind power projects. In the reference 2nd cited, M/s Esteem Energy Pvt Ltd., has informed that Tahsildar, Thondur has issued a notice

“ Energy is Life - Conserve it “

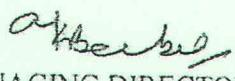
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directing them to stop laying of road and explain as why a road is being laid without obtaining permission.

In view of the above, we request you to kindly accord permission to lay the approach road to the wind farm project site where the land is allotted as it is essential to transport the material to commission the project as per the time schedule. Once the road is laid, the same can be utilized by the general public and the developer is not having any right on the road constructed.

Thanking you,

Yours faithfully


VC & MANAGING DIRECTOR

Copy to RDO, Jammalamadugu
Copy to Tahsildar, Thondur
Copy to DM, NREDCAP, Kadapa

cc to H_W S_Scom E_{me} put 1/1

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Southern Power Distribution Company of A.P. Ltd.

Operation Circle :: KADAPA

From,

The Superintending Engineer,
APSPDCL - Operations
Kadapa

To,

M/S Aria Wind Power Private Ltd
1st Floor, No11, Commissariat Road
Bangalore-560025

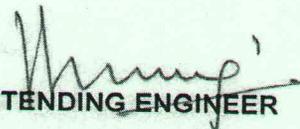
LrNo.SE/OP/KDP/COM-I/E Atria /D.No ¹¹⁷⁴ Dt 29-09-2016

Commissioning Certificate

This is to certify that the synchronization of 1.7x10=17MW wind power Generation of M/s Atria wind power Private Ltd, Gangadevapalli(V) in Thondur (M) Pulivendla Sub Division, Kadapa Dist, Andhra Pradesh was witnessed by concerned officials. M/s Atria wind power Pvt Ltd has completed as per the IREDA Guidelines and parameters in synchronization of 1.7x10=17MW wind power plant on Date 29-09-2016. The joint meter readings were taken by concerned officials on 29-09-2016. This certificate is issued as per the approval accorded by the Chief Electrical Inspector to the Government of Andhra Pradesh vide Lr.NoCEIG/TECH/HT/KDP-66/D No./ 1662/16 Dated 30.08.2016 and the Location details are as follows.

Name of the Customer : M/s. Atria Wind Power Pvt Ltd., GV Palli Village, Thondur Mandal, Kadapa Dist., AP

Sl no	Feeder No.	Location Details	Survey numbers	Synchronization Date
1	Feeder - 1	Loc No. 08, Loc No. 09 Loc No. 10, Loc No. 11	Survey No 1036/1, Revenue land Mallela Village	29-09-2016
2	Feeder - 2	Loc No. 02, Loc No. 03 Loc No. 04, Loc No. 05 Loc No. 16, Loc No. 07	Survey No 1036/1, Revenue land Mallela Village	29-09-2016


SUPERINTENDING ENGINEER

OPERATION:KADAPA

Copy submitted to The Chief Engineer/Tirupathi/ APSPDCL for favour of information Please.

Copy To the Divisional Engineer /Operation/Pulivendula

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SOUTHERN POWER COMPANY OF A.P.LTD.DISTRIBUTION

From,

The Superintending Engineer,
Operation /APSPDCL ,
Kadapa

To,

M/S Aria Wind Power Private Ltd
1st Floor, No11, Commissariat Road
Bangalore-560025

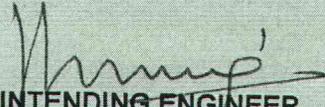
LrNo.SE/OP/KDP/COM-I/E Atria /D.No 16 Dt 06-01-2017

Commissioning Certificate

This is to certify that the synchronization of 1.7x5=8.5MW wind power Generation of M/s Atria wind power Private Ltd, Gangadevapalli(V) in Thondur (M) Pulivendula Sub Division ,Kadapa Dist, Andhra Pradesh was witnessed by concerned officials. M/s Atria wind power Pvt Ltd has completed as per the IREDA Guidelines and parameters in synchronization of 1.7x 5 = 8.5 MW wind power plant on Date 06.01.2017. The joint meter readings were taken by concerned officials on 06.01.2017. This certificate is issued as per the approval accorded by the Chief Electrical Inspector to the Government of Andhra Pradesh vide Lr.No. CEIG/TECH/HT/KDP-66/D No./2030/16 Dated 31.10.2016 and the Location details are as follows.

Name of the Customer : M/s. Atria Wind Power Pvt Ltd., GV Palli Village, Thondur Mandal, Kadapa Dist., AP

Sl no	Feeder No.	Location Details	Survey numbers	Synchronization Date
1	Feeder - 1	Loc 12, Loc 13, Loc 14 & Loc 15 (4 WTGs x 1.7 MW=6.8 MW)	Survey No 1036/1, Revenue land Mallela Village	06.01.2017
2	Feeder - 2	Loc 06 (1 WTG x 1.7 MW = 1.7 MW)	Survey No 1036/1, Revenue land Mallela Village	06.01.2017


SUPERINTENDING ENGINEER
OPERATION:KADAPA

Copy submitted to The Chief Engineer/ APSPDCL /Tirupathi for favour of information
Please

Copy To the Divisional Engineer /Operation/Pulivendula

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) CHENNAI
Application No.09 of 2017**

BETWEEN :

Mr. Y.V. Pratap
Reddy

...Applicant

AND

1. The Union of
India
and 8 Others

...Respondents

**INDEX TO TYPED SET OF PAPERS FILED
BY THE 9TH RESPONDENT**

M/s Rajnish Pathiyil
S.Geetha
T.Chandrakala
Counsel for 9th Respondent